उपसमापितः श्री चतुरानन मिश्र भ्राप कृपया दस मिनिट बोलिएगा। मैं वर्ड दिया है कि भ्राज ही खतम कर देंगे।

श्री चतुरानन मिश्र (बिहार): श्रगः इतना वर्ड दे रखा है तो यह भी वर्ड दे दीजिए कि बिना बहस के हम इसके पास कर दें, यह भी हम लोगों के हाथ में है।

जपसमापितः ऐसी बात ग्राप क्यो कह रहे हैं? ग्राप नहीं बोलना चाहते तो ग्राप एब्सटेन हो जाइए।

श्री चतुरानत निश्वः श्र_गर साढ़े तीन हजार करोड़ रुपया बिना बोले हुए हो सकता है तो इसको तो बेरोज_{गा}र योजना में ही जाना है।

श्री गुलाम रसूल मट्टू (जम्मू ग्रीर काश्मीर): साढ़े तीन हजार करोड़ रूपए पर तीन दिन बहुस हो सकती थी। (व्यवधान)

श्री चतुरानन मिश्रः हम लोगों ने बहस किया है। ग्राप लोगों ने कहा कि यही कर दीजिए तो कर दिया । (व्यवधान)

[उपसमाध्यक्ष (श्री वी. नारायणसामी) पीठासीन हुए।]

श्री समुरानन मिश्रः उपाध्यक्ष महोदय हाऊस को जरा ब्राइर में ले ब्राइए। यह ब्रापके लिए भी ब्रन्छा होगा।

THE VICE CHAIRMAN (SHRI V. NARAYANASAMY): Order please.

श्री चतुर। तम मिश्रः उपाध्यक्ष महोदय संविधान संशोधन के लिए जो बिल हम लोगों के सामने ग्राए हैं ... (व्यवधान)

THE VICE CHAIRMAN (SHRI V. NARAYANASAMY): Order please. You can cortinue, Mr. Mishra.

The Deputy Chairman whether the Member who abstained from voting can be deemed to be present and voting within the meaning of the article. In other words, the point is whether the abstent on could be counted in any way for the purpose of voting. That is what exactly you want. It is established that abstentions in any voting are not takén into consideration in declaring the result on any question. A Member who votes 'abstention' either through the electronic vote recorder or on voting slip or in any other manner does so only to indicate that his presence in the House and his intention to abstain from voting. He does not record his vote within the meaning of the words 'present and voting'. expression 'present and voting' refors to these who vote for 'Ayes' or for 'Noes' and not to those who are merely present but not voting either in favour or against any question before the House. This has also been the practice in this House in the past so that whenever Members have abstained from voting, they have not counted for the purpose of declaring the result of a Division. Even in an election if you abstain, your vote will not be cornted.

(Interruptions)

SHRI LAL K. ADVANI: In a General Election or in any other election, there is no such column as abstention. In this particular case, we have a formal column like abstention. Therefore, this question arose. But I accept whatever you had said. As I said at the outset, I am not willing to incorporate so many perverse provisions in the Constitution today. No.

THE CONSTITUTION (SIXTY-FOURTH AMENDMENT) BILL, 1989,

and

THE CONSTITUTION (SIXTY-FIFTH AMENDMENT) BILL, 1989—Contd. श्री चतुरानन मिश्रः महोदय, श्रापके यहां बहुत लोग हैं, उनको वोट के वनत पर बुला लीजिएगा, तब तक सोने के लिए जाने दीजिए। यहां जरा शांति हो, श्रार्डर हो।

उपाध्यक्ष महोदय, मैं यह कह रहा था कि यह जो ग्राम पंचायत के संबंध में, नगरपालिका के संबंध में जी दो संविधान संशोधन बिल ग्राए हैं, उनमें भूछ प्रच्छे प्रावधान हैं, जैसे-नियमित चुनाव हो, हरिजन-श्रादिवासी ग्रीर महि-लाओं के लिए आरक्षण हो, कुछ कोष की व्यवस्था हो ग्रीर पंचायतों ग्रीर नगर-पालिकाओं के कुछ श्रधिकारों को अनुसूची में लाया जाये। ये बातें कुछ ग्रच्छी श्रीर इसको पास करने में किसी विरोध नहीं हो सकता। बात यह है कि अपने देश के अंदर जो कांग्रेस शासित राज्य हैं, वहां पंचायतें चल नहीं रही हैं। वहां पंचायतीं के चुनाव वर्षों से कहीं हुए हैं--कहीं 12 वर्ष से, कहीं 14 वर्ष से नहीं हुए हैं। नगरपालिकाग्रों के बारे में मैं जानता हूं कि जहां 17-17 वर्ष हो गए हैं कांग्रेस शासित राज्यों में चुनाव नहीं हुए हैं। इसलिए अगर सरकार ऐसा विधेयक लाना चाहती है तो यह सीचा जा सकता है। लेकिन जो गैर कांग्रेसी राज्य हैं, जैसा बंगाल है, केरल है, झांध्र है, वहां चुनाव नियमित हो रहे हैं। उन लोगों ने इसका संघार कर किया है। फिर भी अगर इतनी ही बात रहती कि यह नियमित चुनाव हो ग्रोर श्रारक्षण दिया जाए, तो इस पर गंभीरता से विचार किया जा सबता था। स्रबं जो विषय विचारणीय है, वह यह है कि पंचायत ग्रीर नगरपालिका हमारे संविधान के फ्रांदर स्टेट लिस्ट में हैं। स्टेट लिस्ट में रहने के कारण यह केन्द्रीय सरकार का कत्तब्य था कि इसे राज्य सरकारों के मातहत ही करने के लिए रखा क्यों कि वह कांकरेंट लिस्ट में नहीं हैं। जो हमारे शासक दल के कुछ लोग बोले, उनके भाषणों से ऐसा लगता था कि पंचायतः ग्राम पंचायत ग्रीर नगर-पालिका भी कांकरेंट लिस्ट में हैं। ऐसा नहीं है। इसीलिए हम लोग विरोध करने के लिए बाध्य हुए हैं। ग्राजकल

हम लोगों के ख्याल से श्र_गर देश, में शांति स्थापति करना है तो इस बात की जरूरत है कि राज्य सरकारों को ग्रीर ग्रधिकार दिए जाएं। लेकित हमारी केन्द्र सरकार कर यह रही है कि राज्य सरकारों के ग्रधिकार को कठित कर रही है। केन्द्रीय सरकार की नीति कुछ ऐसी हो सयी है कि जो राज्य सरकार बोट के द्वारा चनी हुई सरकार है. उनके खिलाफ कांग्रेसी नेता लीग भाषण करते हैं कि उनको बंगाल की खाड़ी में फेंक दिया जाए। यह भाषण करने वाले केन्द्र के मंत्री लोग होते हैं। इस विधेयक में धगर सिर्फ इतनो ही सीमित बात होती कि नियमित चुनाव हरिजन-भादिवासी भीर महिलामों को ग्रारक्षण मिले या वित्तीय व्यवस्था का प्रावधान हो तो यह विधेयक इतने तुकसील में नहीं श्राता। जैसे इसमें लिखा है कि कितनी ग्राबादी पर नगरपालिका - या कार्पोरेशन होगी? दो टायर होगी या तीन टायर होगी? कौन हिसाब श्राडिट करेगा? केन्द्रीय सरकार के सी∙ए०जी≎ करेंगे या राज्य सरकार के ग्रा**डिटर** जनरल करेंगे? चैयरमेन का कैसे चुनाव होगा? उसे कैसे हटाया जाएगा? ये सारी बातें घसीट दी गयी हैं जिनसे कोई मतलव सधता नहीं है। एक ही मतलव संधता है कि केन्द्रीय सरकार पंचायतो ग्रीर नगरपालिकाग्री के कामी में ह**ड़ी**क्षेप करना चा**डत**े है 😓 इससे एक ही बात जंचती है और हम को लगता है कि एक ही काम इसमें छूट गया है कि वह पंचायत ग्रीर न्याय-पालिका में कुर्सी कैसी स्हती चाहिए, टेबिल कैसी रहनी चाहिए यह सिर्फ नहीं लिखा हमा, अच्छा होगा कि सरकार यह भी बिल ले आए कि यह कुर्सी श्रीर टेबिल जो रहेगा वह मेड इन 24-ग्रकवर रोड ग्रखिल भारतीय कांग्रेस कमेटी का दपतर ही रहेगा, दूसरा कोई नहीं रहेगा। यह भी रख दिया जाए तो त्रज्ञा है। यह कोई तरीका है?ाम_सर ग्राप चाहते हैं सचमुच सुधार करना तो हम लोग इसके पक्ष में है कि नियमित हों ग्रीर हरिजनों-बादिवासियों, महिलाग्रों को अरक्षण हो। इसके लिए आफ कित्ने हो इसमें प्रावधान रखें, विषक्ष **उसके** लिए

[की चतुरानन मिश्र]

तैयार है। हम लोग तो इसको खुशी से पास कर सकते हैं, राष्ट्र को इसकी जरूरत है कि जो सता है उसका विकेन्द्री-यकरण किया जाए। राज्य सरकार छोर केन्द्रीय सरकार का जो प्रशासन का धर्चा है, यह इतना बोझिल हो गया है कि हमारे बजट का एक भारी हिस्सा असी में खर्च हो जाता है। इसलिए मगर कम खर्चीला प्रशासन हो, हम इसके पक्ष में हैं। ग्रनर ग्राप इतना ही लाते विधेयक में कि नियमित चनाव हों, हरिजन-ब्रादिवासी, महिलाओं के लिए श्रधिकार हो या कुछ कोष के प्रावधान का, तो इम इसका समर्थन करते। लेकिन धाप तो टोटल बना कर दे देते हैं। यह हमको याद भाता है कि अंग्रेजी में भाो कहावत 🔭 कि:--

Love me and love my dog.

धापके इन उद्देश्यों के लिए; जिसके लिए धाप टी.बी. पर रोज-रोज बोलते हैं, इसके कोई विशद्ध नहीं है लेकिन यह सफसील में जाने का क्या मतलब है? एकमान उद्देश्य है कि श्राप राज्य सरकारों के श्रीधकार हुटा कर सीधे केन्द्र में लाते हैं। इसलिए हम मजबूर हो रहे हैं, धापके इन संशोधनों का विरोध करते हैं।

प्टिर द्यापने इसमें दिया 🖁 कि काइनेंस कमी शन बने स्टेट के लेवल पर भीर उसकी व्यवस्था करे। यह बात धच्छी हो सकती है लेकिन जरूरत इसमें यह है कि फाइनेंस द्याएगा कहां से? प्र_सर स्टेट के ही फाइनेंस में बंटवारा करना है तो कांग्रेसी सरकार के जितने भी मुख्य मंत्री हैं। वे सभी जानते हैं कि वह भी स्वयं नहीं चला पाते हैं। वित्तीय संकट इतना है कि सेंट्रल फाइनेंस कमीशन बार-बार इस पर विचार करता है। मगर माप पैसा एक भी नहीं देते हैं। कन्सोलेटिड फंण्ड ग्राफ इण्डिया से ग्रगर थाप कुछ भी पैसा देने का प्रावधान करते तो हमं समझते कि श्राप वित्तीय प्रावधान कर रहे हैं। मगरं ग्रापने कन्सो-लेटिड फण्ड शाफ इण्डिया से फण्ड देने का कोई भी प्रावधान नहीं किया।

में श्रापका ध्यान ग्रेट ब्रिटेन की ग्रीर **श्राक्षित करता हूं। उन्होंने पंचायतों** के लिए, काऊंटी जे के लिए ग्रीर ग्रापने यहां के म्युनिसिपल कारप्रोरेशन के लिए, उनकी जो टोटल इन्कम होती है उसमें से 45 प्रतिशत सेंट्रल गवर्नमेंट देती है। प्रगर प्राप ऐसा प्रावधान करते कि हम ग्राम पंचायतों के लिए, नगरपालिकाग्रों के लिए कन्सोलिडेटिड फण्ड श्राफ इंग्डिया से 50 प्रतिशत देंगे, जैसा कि मैंने एक भ्रमेंडमेंट में मूव किया है, तो मैं इसका पूरा समर्थन कर देता श्रीर यह पास होता। लेकिन ग्राप इसको नहीं करते। श्राप जो यह भेद रख देते हैं कि स्टेट का अपना एक फाइनेंस कमोशन होगा, यह हमको ऐसा लगता है कि यह एक ऐसा लिफाफा है जिसमें मजमून नहीं है। बिना मजमून का लिफाफा श्राप लोगों को दे रहे हैं और ढोल पोट रहे हैं कि हम इसके जरिए बहुत बड़ा काम कर रहे हैं। फिर इसमें जो जरूरी चीजें हैं हमने कई बार सुना है प्रधान मंत्री का भाषण कि न्याय व्यवस्था पैरालाइज्ड हो गई है, ज्युडीश्यरी हमारो पैरालाइज्ड हो गई है भीर लाखों केस जमा हो गए हैं सुप्रीम कोर्ड में ग्रीर हर स्तर पर कोर्टमें केस जमा हो ग्रए हैं, लेकिन फिर भी भापके लिए यह जरूरी नहीं हुआ कि न्याय पंचायत की व्यवस्था हम इस विधेयक में करें। यह भ्रापने इसमें नहीं किया। भ्रारक्षण की बात की, लेकिन पिछडे वर्गका भारक्षण होना चाहिए, यह ग्रापने नहीं किया। ग्रापने महिलाग्री के लिए किया, ग्रच्छी बात है। हरिजन-मादिवासियों के लिए किया, लेकिन हम श्रापसे जानना चाहेंगे कि जो दूसरी पिछड़ी जातियां हैं, उनके लिए ग्रारंकण का श्रापने इसमें कोई प्रावधान क्यों नहीं किया है? म्रापने यह भी प्रावधान नहीं किया है कि जो हमारे यहां बी. डी. थ्रो. हैं, डी.सी. हैं, डी.एम. वह पंचायतों के अधीनस्य होंगे जैसा कि वस्ट बंगाल की सरकार ने किया है। वहां भारतीय प्रशासिनक सेवा के स्रधि-कारी भी चुने हुए प्रतिनिधियों के अधीन रहेंगे, यह आपने किया नहीं और ढोंग पीट रहे हैं कि हमने सत्ता का विकेन्द्री करण करने के लिए यह बिल रखा है।

सन्द पंचायतें भीर नगरपालिकाएं भाइ. ए.एस. भक्तरों के अधीन रहेंगे तो उसी सरह से वहां भी हस्तक्षप बढ़ जाएगा।

मैं भापका ध्यान ग्रेट ब्रिटेन की जो सोकल बाडीज हैं उनकी ग्रोर दिलाना चाहता हूं। वहां पर पुलिस के अधिकार भी उनके हाथ में हैं, वे काउटीज के ग्रंदर हैं। इसलिए प्रशासन उतना खर्चीला नहीं हो पाता। एक ग्रीर बात जिसके लिए हम विरोध करते हैं वह है श्रापका राज्यपाल का अधिकार जिसको आपने प्रधिकार बहुत दिए हैं। श्राजकल राज्यपाल ए.श्राई.सी.सी. का सेकेटरी होता हैं। इससे राज्यपाल की गरिमा गिर गई है। यही उनका विहें वियर है जिसकी भालोचना सरकारिया कमीशन में बड़े पैमाने पर की गई है। उनकी सूची दी गई है। तो केन्द्र के हस्तक्षेप का एक भीर साधन श्रापने रखा है। इसीलिए इम इसका विरोध करते हैं।

एक बात और है जिसको में आप से फहना चाहुगा और जो हमारे देश की विशेषता है। मैंने ग्रेट ब्रिटेन की चर्चा की, वहां की रिपोर्ट की चर्चा की जिनमें कहा गया है कि वहां नगरपालिकाओं के चुनाव के लिए कैंडिडेट नहीं मिलते। चहां पर 20 से 30 परसेंट नगरपालिकाओं के चुनावों में अन-कंटेस्टेंड लोग जाते हैं। क्षेकिन भारत में पंचायतों पर कब्जा करने के लिए गोलियां चल जाती हैं, हस्याएं हो जाती हैं।

THE VICE CHAIRMAN (SHRI V. NARAYANASAMY): Your time is 15 minutes and that is over.

SHRI CHATURANN MISH-RA: This is a Constitutional Bill. You asked me and I got up to speak.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); I give you three minutes more. Please conclude.

SHRI CHATURANAN MISH-RA: You said that reling party will not speak. That is why I am speaking. If you had told me that I have only 15 minutes, I would have adjusted my speech. Anyway, I will now adjust.

हम श्रापसे कह रहे थे कि हमारे यहां ऐसी स्थित हो गई है कि किमिनस्स का पोलिटिक्स पर, पंचायतों श्रीर नगर-पालिकाश्रों पर श्रीधकार बढ़ता जा रहा है श्रीर वे तमाम सीटों पर कब्जा कर लेते हैं।

भी सत्य प्रकाश मालवीयः (उत्तर प्रदेश)ः विधान सभाग्री में नहीं?

थी चत्रानन मिधः विधानसभाष्री श्रीर पालियामेंट की बात तब होगी जब वह बिल ग्राएगा, ग्रभी वह बिल नहीं म्राया है। उत्तर प्रदेश में जो नगरपालि-काग्नों के चुनाव हुए उनमें 14 पंचायतीं के ग्रंदर किंमिनल वेयरमेन चुनै गए हैं। यही नहीं, मैं ब्रापसे कहना चाहता हूं कि इस पर बड़ी चर्चा हुई थी जब संविधान बनाया जा रहा था। डा. श्रंबेदकर ने कहा था कि पंचायतीं को ये श्रधिकार श्रभो नहीं दियां जाना चाहिए क्योंकि हमारे देश की स्थिति ऐसी नहीं है कि ग्रगर हम पंचायतों को ग्रिष्ठिकार दे दगे तो वह न्याय कर सर्केगे।जिस देश में 500, 600 हरिजनों की **इ**र साल हत्या हो जाती है वहां पर श्रधिकार दे दिए जाएं तो हम समझते हैं कि यह हरिजन हत्याओं की बढ़ाएंगे। इसलिए इस कानून में प्रावधान की जरूरत है कि किमिनल नहीं होंगे, कास्टिस्ट नहीं होंगे, भूमि चोर नहीं होंगे, शील मंग करने वालें नहीं होंगे, बंधवा मजदूर रखने वाले नहीं होंगे, हरिजन हत्यां करने वाले खड़े नहीं हो सकेंगे। इनके लिए प्रावधान किया जाए और इसके साथ हो राइट ट्रारिकल हो, तब म्रापये म्रधिकार पंचायतों को देंगे तो पंचायतें काम कर

महोदय, मैं श्रापका ध्यान सरकारिया कमीशन की रिपोर्ट के पृष्ठ 14 की ग्रोर ग्राकषित करना चाहता हूं जिसमें इस देश में क्या स्थिति है, उसके बारे में लिखा है:

"Economic development has led to the growth of affluent community of gentleman farmer who

[श्री चतुरानन मिश्र]

now from the rural elite and the landless labourer continues to struggle to maintain his place at the

periphery."

भोपा कांड की हृदय विदारक घटना जहां सात हरिजन सिर्फं इसलिए मारे गए कि वे गांव छोड़ कमाने के लिए पंजाब जाना चाहते थे ग्रीर ये जेन्टिलमैन फारमर जन्हें अपने ही गांव में मजबूर कर कम मजदूरी में काम लेना चाहते थे। एक नया वर्गे बन कर श्राया है हरित कांति में, ग्रीन रेबोल्शन में। ग्राज पंजाब में नंगा नाच कर रहे हैं और वही वर्ग एग्रीकस्चर वर्कसं को सप्रैस करके रखा ह्या है। यह प्रापके सरकारिया कमीशन की रिपोर्ट है। ऐसी हालत में अगर आप एलिजिबल क्वाज को मजबत नहीं करते हैं, जैन्टलमैन फार्मर्स के हाथ पंचायतें रखते हैं तो उनके ऊपर ग्रत्याचार ग्रीर बढ़ जायेगा। प्रव प्रापकी पार्टी के बारे में वह रहा है। अभी तो आप वेयर पर हैं इसलिए ग्रापको पार्टी नहीं कहंगा फ्रेकिन जब ग्राप बिना चेयर पर जिस पार्टी में होते हैं उसकी मैं चर्चा कर रहा है। सरकारिया कमीशन की रिपोर्ट के पेज 15 पर है:

"As the old guard of the preindependence days began to vanish from the political scene by sheer afflux of time the composition of the Congress Party underwent a change particularly in the States. The new political leaders were distinctly different from thier predecessor. They were younger and not steeped in the Gandhian traditions of the pre Independence era. Political life was not seen as in the days of the freedom struggle, as a sacrifice for the nation. Rather, it became a political carrier and a means of reaching for power and pelf in vary-. ing proportions. It was no longer the lawyer or doctor sacrificing a lucrative prectice or the teacher throwing up his calling to join politics. It was the local leader commanding money, muscle power and caste or communal loyalties who came to the forefront of State politics."

ग्रापकी पार्टी में यही लोग **या गये हैं** सत्ता में। ये लोग कौन हैं--मनी वाले, मस्सल पावर वाले, कास्ट वाले श्रीर कम्युनल लीडर्स हैं। उन संशोधनों के जिरिए स्राप इसी को स्रधिकार देना चाहते हैं। सम्भवतः हमारे प्रधान मंत्री इसी के लिए प्रयत्नशील हैं। यह हमारी रिपोर्ट नहीं है यह सरकारिया कमीशन की रिपोर्ट है और इसीलिए में कह रहा हं कि एलिजिबल क्लाज इसमें दीजिए ताकि हत्या करने वाले लो_ग इसमें न जा सकें। यह ब्रापकी कांग्रेस पार्टी के बारे में कमीशन ने कहा है। ग्रब मैं इसी के चलते आपसे कहना चाहता हं कि क्या हो रहा है। पैरा 1.4.21 में है :

"Those in power at the national level have been obliged to use diverse strategies and tactics, which were not always sound from long-term interests, in order to maintain their hold on the State level forces."

ही कहना चाहता हूं सिर्फ इतना भ्रापकी पार्ठ का चरित्र भ्रत्यन्त भ्रष्ट हो गया है ग्रीर सरकारिया कमी शन की रिपोर्ट को पढ कर कहता. ह कि ग्रगर ग्राप यह बिल पास करते हैं तो गांव में हत्या बढ़ेगी, खेत मजदूरीं को बड़ा सताया जायेगा, हरिजनों को सताया जायेगा, शीलहरण होगा, कम्युनस रायट्स होंगे । इसलिये हम प्रपील करेंगे कि ग्राप इसको वापस कर लीजिये। लोगों के साथ ग्राप बैठिये। जो तीन क्लाज मैंने ग्राप से कही-रेगुलर इलेक्शन, हरिजन ग्रादिवासी महिलाग्री का ग्रारक्षण, फंड का प्रावधान, इसकी ग्राप पास कर दीजिये। हमारे संशोधन को मान लीजिये । हम भ्रापका साथ देंगे और नहीं तो हम इसका घोर विरोध करते हैं। ग्रापके दल में भी जिनको थोड़ा सा भी शान है हरिजन म्रादिवासी भौर गरीब तबके के लिये उनको सहकारिया कमीशन की रिपोर्ट सुनाकर हम श्रपील करेंगे कि श्राप इस तरह के हत्यारों के हाथ ग्राम में पंचायत जाने दीजिये

कृषि मंत्री (श्री मजन लाल) : ये तीनों बातें ग्रापकी मानी हुई है। ग्राप साथ दे देंगे ।

चतुरानन मिश्र : तीन तो । ठीक है लेकिन बाकी जो ग्राप कहते हैं love me and my dogs too. श्रापके कुत्तीं की पूजानहीं करेंगे। भ्राप तीनों ले लीजिये हम आपको देने तैयार हैं । हमारा भ्रमेंड है इसको ग्राप एक्सेप्टकर लीजिये। लाल जी ग्राप जो यह कह रहे भजन हैं कि **ग्र**ाप सी.ए.जी. ग्राडिट करायेंगे राज्यों का ग्राडिटर जनरल क्या क्ररेगा इन भारेगा ।

श्री मजन लाल: ग्राप तह में जाइये। सोच कर बात कीजिये।

श्रो चतुरानन मिश्रः सोच रहे हैं तो फिर ग्राप यह डिलीवरी क्यों कर रहे हैं। हम ग्रंपकी इस डिलीवरी के खिलाफ हैं। पहेले ग्राप फालतू प्रावधानों को दीजिये श्रीर वही तीन मुद्दों पर बहुस कराइये, अपोजीशन के साथ बैठकर इस पर विचार की जिये। मसला है। कांग्रेस ही यह म्रापकः। स्टेटस में पंचायतें ग्रीर नगर-श्रत्यन्त दुरावस्था में हैं। पःलिकाये श्रपोजीशन रूटा स्टेट्स में उससे कही श्रच्छो व्यवस्था है । प्रधानमंत्री ने स्वयं है कि बंगाल में, यह यह बात कही है। ग्राप तो चाहते व्यवस्था ग्रन्छी कुछ भीर हैं भीर रेडियो भीर टी० बी० के बल पर यह कहते हैं कि हम सत्ता का विकेन्द्रीकरण कर रहे हैं और एक नई क्रांति ला रहे हैं। यही स्राप चिल्ला रहे हैं। इससे काम नहीं चलेगा।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Shri G. Swaminathan. You have fifteen minutes. Please try to conclude within that time.

SHRI G. SWAMINATHAN (Tamil Nadu) : Sir, I stand to

support the Bills wh ole-heartediy. The respected hon. Member, Shri Chaturanan Mishra, who spoke before me, used to be very clear precise in his arguments. I have heard him many times and whatever he said, he used to be precise in his arguments and I could fathom whether he was supporting or opposing a Bill. If I have understood him correctly, he is opposing the Consitution (Amendment) Bills, but once he said in his speech that he was in favour of panchayats getting more powers because it was the dream of Mahatma Gandhi. We have been having that dream for the last so many years. It is a well-known fact and it is being talked here that in our country pachayats have been having all the powers for the last thouasand or two thousand years. Even in Tamil Nadu, during the time of Chola kings and Pandyas, we were having the Panchatyat system. We were also having the election system. It is not as if panchaytats were wanted as a dream by Gandhrji. They were in existence in this country for a long time and naturrally when such an amendment is being brought, our hon. Minister is giving life to the ancient methods by which our country was ruled and our panchayats were functioning. That is the intention with which he is bringing it.

While Mr. Chaturanan Mishra has been congratulating and saying that he is in for panchayati raj, he has been saying that because of the criminalisation of politics at the village level and at the State level, he is not in favour of giving powers to the panchayats. Either you give powers to the panchayats or you do not give powers to the panchayats. And then you cannot change the system or the people who are in politics today.

He was also mentioning the Sarkaria Commission Report. I do not know whether Sarkaria

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[Shri G. Swaminathan]

Commission mentioned only about the Congress Party. We have all kinds of people, whether it is a Congress-ried State or an Opposition-ruled State. Also those people who were freedom fighters are almost gone; 95 per cent have gone. We. have only four or five per cent of them, may be, who are alreay aged and who are not able to function in politics. A new generation of people has come who have their own aspirations. They are entirely different from their forefathers. They think that politics has to be a fulltime job. As we all know, in those days, politics was a part-time job. Either you are a lawyer, or you aro a doctor, or you are a teacher and you could still be in politics and could serve the country. Now a days, politics has become a full-time job, as you may know, Sir. You yourself are a lawyer and I have my own profession. I do not know, whether you have given up law, but I have almost given up my profession. It so happens, once you are in politics, either at the panchayat level, or at the higher Legislative Assembly or Council level-I have myself been in the Council and Assembly for nearly 24 years and here for about 18-20 years I have found myself that hereafter it is difficult to be a part-time politician because once you are here in Parliament, you spend three or four months here and then you will be going with Committees. So most probably it takes nearly four or five months and when you go back home, you have no time to practise law. I have been meeting a friend of mine who. is from Tripura who has been telling me that he was a popular doctor in that place. He no longer practise medicine in that Suppose you get a patient place. there and you simply vanish from there and come to Parliament, when you go back the patient cannot be waiting for you. And if you are a lawyer, your client won't wait for you. If you are a Chartered Accountant, your clients won't wait for you. If I am in any other profession, it is not possible to practise that profession and politics together because you have to satisfy so many people.

[RAJYA SABHA]

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE (Maharashtra): That is why you have become a professional politician? .. (Interruptions)...

SHRI G. SWAMINATHAN: Naturally. But I did not say "professional," but he becomes a fulltime politician. There can be a difference between a professional politician and a fulltime politician. I am talking about the fulltime politician, because almost all of us are. Naturally, he cannot attend to both because the aspirations of the people are so high that for everything they go to him. I remember a person coming to my house at two o'clock in the night and ringing the bell. He wanted to admit his daughter into some maternity home. Sometimes we get people at ten o'clock in the night.

One says, "Sir, you are moving about everywhere. Why don't you find a bridegroom for my daughter?" I cannot chase him away because I depend upon his votes. Therefore, to say that there are all kinds of people in politics has no meaning.

According to me, sincerely, because the times have changed, people have changed, and people will change, you cannot have the old days back. These days you have this kind of people everywhere, not only in the Congress. Everywhere, in any place, may be criminals will come, all kinds of people will come. It is the will of the people to reject them. I cannot say that because criminals have come I cannot have Panchayati Raj. Tomorrow somebody may say that communal riots are there and the majority community will oppress the minority community—even now they are oppressing—and now if you are going

to give them power they will oppress them all the more. Then to say that you will not give power to the panchayats has no meaning. To say that because oriminals will come I will not have Panchayati Raj will have no meaning. Either you give panchayat powers or you don't give panchayat powers, once you accept that panchayats should have powers,

As one who has been in the District Development Council for a period of time, I had seen that panchayats were pleading with the Collectors, panchayats were pleading with the officers who were attending the District Devolopment Council meetings. Most of them used to say. "The lights are not burning. What shall we do ?" They will not put electric bulbs. The roads will not have any bridges. Even for maternity cases they will not be able to travel in rainy days. The school will not have a teacher and the DEO will not oblige. The Panchayat Union will have a primary health centre, but the doctor will not be given. And they will not be able to report to anybody. This is the kind of pitiable condition in which our panchayats, panchayat unions and local bodies are. How are you going to remove it? Unless you give them power, unless you constifutionalize the whole thing, it cannot be removed.

What is happening is, once elections are to take place, the Chief Minister feels, "Why should I conduct elections?" Take any Minister feels, "WI conduct elections?" Government. May be my party is in power or the Opposition party is in power, whichever party may be in power, tomorrow if I find that I will not win a municipal election, I will not hold the election if I am the Chief Minister. Tomorrow the other party comes to power and if I find that I will not be able to win the panchayat election, I will not hold the election. Whichever party is there, whether it is the Congress Party, DMK or 589 R.S.—7.

Al-ADMK; whatever may be the party, elections have not been held, not only in Tamil Nadu but in many States elections have not been held over a number of years from Kashmir to Kanyakumari.

This is a State subject where the Government has to command elections. They have not done it. People have been saying, why power to hold elections should be given only to the States and why it should not be given to the Election Commission so that elections can be held periodically. This is what our honourable Prime Minister has said. Whether you want it or not, whether the State Government wants it or not whatever Government you may have or may not have, you will have to hold the elections every five years. Supposing superseded pan-chayats are there. Whether you supersede a panchayat or whatever you may do, within six months you will have to hold the elections. This is the mandate which the Constitution gives to the State Legislature.

Sir, the previous speaker said, where is the money for me to give to the panchayats? This was the argument.

(Interruptions)

SHRI V. GOPALSAMY (Ta-mil Nadu): They are not conducting elections. You know the States.

SHRI G. SWAMINATHAN 1 I don't know. You are talking about elections because you are always selective about power. . (Interruptions) Mr. Mishra said that they might be conducting Parliamentary elections in which I am interested and you are also interested. Elections are coming. You also know it. . (Interruptions)

SIRI V. GOPALSAMY: For seven years the AI-DMK Govern-ment did not conduct elections.

THE VICE-CHAIRMAN (SHRI NARAYANASAMY) : Swaminathan, you address me. Don't snawer his interruptions. (Interruptions)

G Constitution

SHRI G. SWAMINATHAN: He is my good friend and neighbour. (Interruptions)

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): That is not the way to answer him.

SJIRI V. GOPALSAMY : Because I don't want to distrub him...

SHRI G. SWAMINATHAN: He distrubs me from the back. And this gentleman is speaking from this side and I have to see him also. He wants my time to collapse. I also know his intention. .. (Interruptions)

The point which Mr. Chatura nan Mishra raised is, where is the money? If the Centre gives me money the State Governments will be able to do it. But, as one who has been in the State Legislature for a very long time. I know where the money goes. whatever Government may be there. Two-thirds of the people are living in villages and onethird of the State funds are going to the villages. Two-thirds of the money is being spent on urban areas. In the urban areas, if you take the corporation areas, one-third of the money is being spent on Corporation one-third money is being spent on municipal areas and onethrid of the money only is being spent on village areas. This is what is happening in our country.

Even take a hospital. Whatever amount you give, a village man in a panchyat will get medicine worth 8 paise. When he goes to a médical college hospital, he will get medicines worth Rs. 1.20. Even in medical colleges, if you take a place like Thendayer from where I come, which is a district headquarters, in the hospital had, if my man goes

there, he will get it worth 80 paise. and the Madras Medical College man will get it worth about Re. 1. Madras itself there are Even in three more variations. The whole thing is a variation in this nation.

What we are now thinking is, whatever money we may have with the State Government, has to be allocated appropriately. If they are getting money from the Centre, nobody bothers. I would be very happy if the Centre gives more money. That is what our hon. Prime Minister says that under the Jawahar Rozgar Yojana he is going to give more money. That is there. Even when he gives money, we are disputing, "You are giving money. You have to give only through me. Don't give the moony directly to the They want money, panchayats." and they say that they do not have money. Even the money they have. they do not allocate properly. If the money is given directly to those people because the Central Government is afraid that the money will not reach them, they say, "Don't give them money." What is the argument, Sir? They accept the Finance Commission. They say that election has to be Conducted every five years. say that panchayats are very neces-sary. At the same time, they say, "Don't give powers to the pan-chayats. It will create criminalisation." I am not able to understand any of the arguments because the whole argument seems to be confusing about whether they are for it or not. If you are not for the panchayats getting powers, tell it frankly that you don't want powers to be given to them. Tell it frankly. But don't put your arugment and say "but" and "if". How many "buts" and how many "ifs ?" Everything has become a very confusing affair.

So, from this point of view, Sir, I very strongly advocate and very strongly support the Bill because I feel that through this

Bill there will be a great change going to come in this country. What change has not come over the last 40, 50 year period, what has been dreamt by our forefathers, what has been laid down in the Constitution, this very fact has been brought by our Prime Minister. He is going to usher in a new India, I assure you. I am not from the Congress Party. I am taking out of my conviction. A new India is going to be ushered in. That is my firm conviction. I strongy support the Bill.

Then one more thing I say. Certain arguments have been given. One or two I may also like to give by the experience of Tamil Nadu. There are certain sections in this Bill two sections which I would like the Government deeply consider. One is indirect elections to Panchayat and Panchayat unions. Siri in Tamil Nadu we have direct elections to Panchayats and panchayat unions. Panchayat Presidents and Panchayat Union Presidents are directly elected in Tamil Nadu. Here, Sir, according to your Bill, there is indirect election to Panchayat and indirect elections to panchayat unions. They bodies. So. I are intermediate wish, Sir, you consider whether there should be direct elections to panchayats and whether you can give power to the States to decide whether it can be a direct election or an indirect election because the mode of the election will depend upon the ethos of a particular We were having indirect elections, and later we found that indirect election has brought in so much of trouble, so much of corruption, so much of lifting people and trying to do these things. We changed the whole thing and we held that direct elections to panchayat Presidents will be much better. Sir, I wish you considered this point. It is a very valid point, Sir.

Another very valid point that I would like to point out is this.

The Panchayat Presidents are automatically members of the panchayat unions and the panchayat union members are automatically members of the District Development Councils. The District Development Council consists of the Panchayat Union Presidents. It consists also of other people from the municipalities and the Members of the Legislatures also. With voting rights we are members there. Now, Sir, according to your Bill, the Panchayat Presidents will not be members of the panchayat unions. Panchayat Presidents will not be members of the District Development Council. You are going to elect them directly a representative from the panchayat to the panchayat union from the panchayat union to the District Development Council. That is what you are going to do. You have also given powers that the Panchayat Presidents and Panchayat the Union Presidents can also nominated either to the panchayat union or to the District Development Council.

What may happen is that it may lead to diarchy. There will be one representative to the Panchayat Union as a representative of the Panchay at. There will also be the Panchavat President without having a voting right. He is a man who is functioning there as President. He knows the ethos of his village. He knows what actually he has to do. He, if the Government passes an appropriate legislation, may also become a member of the District Develop-ment Council. But still he will have no voting right in the Panchayat Union. Only a directley elected Member will have a voting right and this man will be without a voting right. These are the two very points and I wish you to consider them.

About six objections have been raised against this Bill. One of the hon. Members who spoke here during the last session, raised one

[Shri G. Swaminathan]
objection that this Bill has been
passed in the Lok Sabha without
the Opposition Members having
given their views because they
had resigned from the Lok Sabha.
On this ground they feel that the
Bill does not have legistimacy.
If somebody resigns and goes
away from the Lok Sabha on his
own accord as the Opposition
Members have done and if a Bill
is passed their logic regarding
claiming the Bill not being legitimate is not understandable.

The second objection raised by them is that the Opposition Members have not been consulated and therefore the Bill does not have The Prime Minister legitimacy. has replied on that point saying that he had already consulted the Chief Ministers of various States. He called them meeting and had consultations with So there is no point them. their in raising such an objection. The Chief Ministers are great, Opposition leaders. My Chief Minister when he was there he was the Opposition leader. Even though I am here as an Opposition leader. I was under him. It is because he has nominated me as a leader. I am My State Chief Minister was asked to come here for consultations. So, the objection about not consulting the Opposition leaders has no meaning because the Caiet Ministers of various States, including those of the Opposition ruled 'States asked to come for consultations. If they have not come it is their decision. The most important point is whether they had been asked to come or not.

Another objection raised against this is that the basic structure of the Constitution is being affected. If they have such a feeling they should go to the court and the court will strike it down if it is so, Naturally no Government in its senses would bring in such

a Bill. The Centre has got it own legal advisers who advis them whether the basic structute of Constitution is being affected or not. The instance that wa quoted was regarding the propert of a person. The property of person is a private property and if somebody says that his propert has been affected that is something different. I do not undertsant this kind of an argument being applied here. It is up to Government to find out whether i has get legality or not. If the Opposition leaders find there is no legality they should go to the court. The Supreme Court is there and it can strike it down if it feels that the basic structure of the Constitution is being affected.

Another objection raised is that there is no strict demarcation and that the States powers have been eroded. As one who has been advocating for powers of the States for a very long time, I feel personally that have not been affected. a sort of indication has been given to the States that these are the powers you allocate to the various Panchayat unions and district councils. It is a sort of instruction under the Constitution gives to the States. As long as they obey it nothing is going to happen to them. Nobody has gone away with your powers. Still you are lord of the Panchayats and still you can supersede the Panchayats. Still you have powers to conduct elections to the Councils. So, to say that the powers of the States have been taken away is a wrong argument. The Opposition parties are taking such a stand because they don't like such powers to be granted.

Finally I would say it is a very innovative Bill. It is going to bring in a new era in the country. We are all looking forward to securing great achievements especially in the villages this Bill is passed. We hope

this will give them better amenities, better functioning and better authority over their own life. So, I support the Bill on behalf of my party.

श्री प्रश्विती कुमार (बिहार)।
उपसभापति जी, मैं निवेदन करना चाहता
हुं कि ग्राज ऐसे अनुभव हो रहा कि
सदन काफी देर तक बैठेगा, 10-11
बजेंगे। कल भी हम लोग एक बजे तक
बैठे थे। सदन के सदस्यों के लिये भी
भोजन की व्यवस्था बहुत विलम्ब से हुई
श्री श्रीर मुझे यह जानकारी मिली है
कि सदन के लिये व्यवस्था तो हुई श्री
परन्तु सेकेटेरिएट स्टाफ श्रीर सेक्यूटी
स्टाफ के भोजन की कोई व्यवस्था नहीं
हुई थी।

मेरा ग्रापसे नम्म निवेदन है कि सदन कें सदस्यों के लिये, सेकेटेरिएट स्टाफ तथा सेक्यूरिटी स्टाफ के लिये भोजन की व्यवस्था करने की व्यवस्था की जाये।

संसदीय कार्य मंत्रालय में राज्य मंत्री स्था प्रधानमंत्री कार्यालय में राज्य मंत्री (श्रीमती शोला देशित) : माई एपिशिएट दीं मानरेबल मेम्बरज सेंटीमेंट । लेकिन में म्नापसे यह निवेदन करने जा रही हूं कि न केवल सदस्यों के लिये व्यवस्था है, बल्कि पूरे सेन्नेटेरिएट स्टाफ की भी हुई है, प्रेसवालों के लिये भी हुई है भीर जितना यहां पर सुरक्षा का स्टाफ है, मादर या बाहर, उन सबके लिये पूरी तरह से स्थवस्था की गई है।

SHRIMATI BIJOYA CHA-KRAVARTY (Assam): Mr. Vice-Chairman, Sir, I feel and it is also true that no politically conscious people will oppose the lofty principles of Panchayati Raj system in the country. It was there and it will be there. But we cannot support the deformed Panchayat Raj Bill that is presented here in the House. We cannot support the line of action of the Government so 65th the 64th and Amendof. the Constitution ments concerned. Bills involving are great national interest should ulterior not have motives. But now it is clear that Bills smack of the interest of the party in power. We have seen that the ruling party here in its haste for reaping this election vear harvest in through an Indian brend of perestroika is going to destabilise the very federal structure of the Country. Sir, I feel that most of Members have expressed their views that a major legislation involving the basic structure of Constitution, presupposes countrywide discussion and deleberation. Moreover, expert opinion of legal limunaries and reference Select Committee to a thorough scrutiny οf the Bills been imhave - an perative necessity. People's opinions are taken lightly. I want to ask the Government, why they are showing haste in passing these Bills? We are not going to wage any war with the Panchayati Rai and Nagarpalika Bills against foreign aný country. Sir, I am constrained to say that the Members of the ruling party are at all not serious and not at all concerned the technical and Constitutional aspects of the Bills. In their the speeches ruling Members here flung epithets to

[Shrimati Bijoya Chakravarty] Opposition Members speak course, to in the lanthe Prime of Minister. Mr. Rajiv Gandhi, "beimans and limpets" are there. If they are not mindless Robots, they cannot come out of their mental grooves. These limpets even turn the august of Parliament into a conference of national "Wak all wah" We party. here that there is no controversy in the country about the necessity of reinforcing the Panchayati Raj and other local bodies. There is no controversy in the country about making these instituvibrant, tions more effective, representative and vesting with adequate power and financial resources and administrative authority. But what are Bills presented in the House These Bills are simply meant political convencience of the ruling party.

In my state of Assam, our Chief Minister, Shri Prafulia Kumar Mohanta, wrote a letter to the Prime Minister regarding Panchayati Raj system, I quote;

"We welcome the objective of the strengthening of the local bodies. In fact, our Government has already introduced decentralised planning at the sub-divisional level in Assam for bringing administration closer to the people. We have already enacted Assam Panchayati Raj Act in 1986 making provision for three-tier Panchayati Raj system and providing adequate representation for women and Scheduled Castes and Scheduled Tribes at the various levels."

It is clear that all non-Congress (I) States in the country have taken these basic issues of decentralisation of powers more seriously and sincerely. We have seen how Andhra, West Rengal, Karnataka and other States have attained tremendous success in their attempt to develop responsible local bodies more ad-

roltly than the Congress (I)-rule States of the country. We have ample proof how in UP and Biha these local bodies are turned int dens of corruption. Shri Chaturana Mishra stated this fact. At a tim when the existing constitutional provision works commendably well an the process of decentralisation nowhere disrupted, this legislation at the cost of the State's autonomy is a monumental blunder on th part of the Central Governmen In this connection, I would like t refer to the report of the Sarkari Commission. The Commission sus gested three alternatives. First is a law may be made on the basis o a model Bill, prepared on the basi of consensus at the forum of Inter State Council. Secondly, by a lav on the subject, made by Parliamen under Article 252, with the consen of the legislature of the State Thirdly, by Parliamentary law uni formly applicable throughout India Sir, adoption of number one and number two alternatives require no amendment of the Constitution. But the Commission very clearly said, if the Government wants to make a uniform law, it has to amend the Seventh Schedule and take item number 5 out of the purview of the State Logislature. Sir, the Prime Minister did not exercise or try to take recourse to number one and number two alternatives and get either a model Bill prepared in the inter-Governmental Council or in the National Development Council through or consensus of the State legislatures. By the present amendment, through an indirect process, the autonomy of the States is going to be affected badly and the road to corruption would be open without check at every level. When the Government talks about devolution. of power-to the people, the Govern-ment should see that there is proper devolution of power at the State level also. There can be no devolution of power unless the Centre respects the devolution of powers to the States. The Centre is preaching all the time of more powers to the people. We too desire that the people.

right from the grassroot level should exercise power on own but there is constiа tutional process of devolution of power to the people. The Central Government can never bypass the States while going to devolve power to the people. The Government that slowly and gradually curbs the constitutional power of the States can never devolve power to the people in the true sense. The process followed by Rajiv Gandhi here puts the federal fabric of the Constitution in jeopardy. We all know it and it is felt by the people in general. The principle of decentralisation has been grossly abused and the very spirit of the Constitution of India has been dragged down by the morally bankrupt Government here. Secondly, I want to mention here how the Prime Minister thinks that the Comptroller and Auditor General would be able to cover lakhs of Panchayats and thousands of Nagarpalikas in the country in time. It is known to all that the CAG is already so hard pressed to examine different public corporations and other Governmental departments that it normally takes six years for him to submit the report. By that time, it becomes virtually meaningless. The third aspect is about the financial memorandum. Rules and procedure say, a Bill involving expenditure shall be accompanied by a financial memorandum, which shall invite particular attention to the clauses involving expenditure, and shall also give an estimate of recurring and non-recurring expenditure. What does financial memorandum say? I do not want to explain it because of shortage of time. The provisions are likely to increase the workload of the CAG as well as the Election Commission. The Election Commission needs augmentation of their staff. Without going into the details,

7.00 P.M.

they cannot spell out the likely financial burden involved in it. From these points we see that the likely increase in the expenditure has not been clearly mentioned. This is a measure brought in such haste that it betrays the insincerity on the part of the Central Government. Moreover, these Amendments make way for level-jumping in the administration. The rationale of devolution of power and control of one layer by another just above it have been completely thrown to the winds. As a consequence there will be an incongruous situation in the States, at all the local levels, in the panchayats and in the nagarpalikas throughout the country. If these measures are introduced, the instability and incongruousness in administration will become more pronounced in the country. Then there will be no time to correct it. I assert that this Government should not go in for these things. I emphatically say that the Government should withdraw the Bills as early as possible. (Interruptions). Prime Minister Rajiv Gandhi is a great lover of super-computers and electromes. Probably he wants to control panchayats and nagarpalikas sitting here in New Delhi. I think it is a sort of madness to bring these Amendments. I would also like to say that even if the Bills are passedwe will not allow them to be passed. we will defeat them; even assuming that it so happens that they are passed—the Centre will have no authority with regard to panchayats and nagarpalikas and they will con-. tinue to remain under the sole and exclusive authority of State Legislatures. Then, what is the use of introducing the Bills ? The Centre will only be subverting and tampering with the Constitution of the country. In this connection, I would like to give a final warning. One must not forget that history is like a very cruel retaliator. It excuses nobody and when it starts retaliating it does not stop. Thank you.

SHRI SHABBIR AHMAD SA-LARAI (Jammu and Kashmir): Sir, both the Constitution (Sixty-fourth [Shri Shabbir Ahmad Salarai

Amendment) Bill and the Constitution (Sixty-fifth Amendment) Bill are intended to amend the Constitution so as to provide for establishment of panchayats and also to provide for the working of these panchayats. They also seek to provide for nagarpalikas in urban areas. The basic idea behind these Bills is not in controversy. Even the Opposition as well as the Congress in power thinks that there should be devolution of power, the power to decide, the power to implement. But the whole atmosphere is charged wih suspicion. There is a suspicion that this is being done with a view to erode the powers of the States and thereby to bring in more of a unitary form of Government than a federal form. And for that purpose, references have been made to the provisions of the Bills as passed by the Lok Sabha. The Bills do contain provisions whereby the Central Government has provided for the control of the Comptroller and Auditor General of India as well as the Accountant General. Now, that suspicion can be removed by providing that the State Accountant General can provide for the accounts and for the audit of these accounts. So far as the criticism that the Bills have taken all the powers and have decided everything and left nothing to the State Legislatures to decide is concerned, I think there is not much of substance in that.

A reading of the various sections of the Bill would show that it repeatedly says that the State may by means of law passed by the State Legislature provide for such and such contingencies which are envisaged in the Bill. Now, therefore, I would submit that State Legislatures are not totally left out of the entire working of the panchayats and their establishments. But so far as our State is concerned, we have our own Panchayat Act and our constitution. According to the constitution of Jammu and Kashmir, the panchayats are to be established

and we have established the panchayats. Therefore, there is the suspicion that whatever powers remain with the States are being taken away. But this suspicion takes the place of reason. The Bill as laid before the honourable House require certain reconsideration

For instance, I will invite your kind attention to the provision in the Bill which requires re-consideration. For instance, at page 3 you have section 5, which says: "The Chairperson of a panchayat at the village level shall be chosen by election in such manner as the Legislature of the State may by law provide." and (b) a Panchayat at the intermediate or district level shall be elected by, and from amongst, the elected members thereof."

I would submit that clause (a) of section 5 should be re-cast so as to say:

"A Panchayat at the village or intermediate level shall be chosen by election in such manner as the Legislature of the State may by law provide."

Similarly, in section 243C(1) it is said: "Seats shall be reserved for the Scheduled Castes and the Scheduled Tribes..." But it does not talk about backward classes. Therefore, I would say:

"Seats shall be reserved for the Scheduled Castes and Scheduled Tribes and other Backward Classes..." This is one of the criticisms which has been levelled against the Bill by one hon. Member. And I do think that this amendment in the bill is necessary so that other Backward Classes which are as important and which need as much of attention as do the Scheduled Caste and Scheduled Tribes should also find reservation. This should be provided in the Bill and this amendment is necessary.

Further, I may take you to the

other provisions. For instance, we have been saying much about the load of cases on the subordinate iudiciary as well as the load of cases in the High Courts and District Courts. Undoubtedly, sands of cases are piled up which have not been decided, with the result that the faith of the people in the judiciary is shaken. Apart from other reasons, one of reasons is that for years together cases are not decided, so much so that people get disgusted and leave the courts in disgust. There are cases which are pending for 15 years. After 15 years when the case is taken up, even the client or anybody elseis not interested in the matter. And when a matter is decided after 15 years and we write to them to come for judgment, we do not have any response. Perhaps those people have perished in the process. This is the condition now. In fact, we have added to the burden of cases in the courts and to the misery of the people by not filling up the vacancies of Judges in High Courts and other courts. In the State of Jammu and Kashmir there are five out out of eleven posts which are vacant for years together, which have not been filled up. But we have promised to the people to provide them speedy and cheap justice. That could have been provided by means of these Panchayats. Panchayati adalat is nothing new for India. Panchavati adalat has been in existence. In Jammu and Kashmir we have got Panchayati adalats. Those Panchayati adalats decide criminal and civil matters. Therefore, I say that in Section 433(E) or Article 243(B) where you have said: Subject to the provisions of the Constitution, the Legislature of a State may, by law, endow Panchayat with such power and authority as may be necessary to enable them to function as an institution of self-government, such law may contain provisions for the devolution of power and responsibility upon the Panchayat at the appropriate level subject to such condition as may be specified therein with respect to (a) the preparation

of laws for economic development and social justice and (b) implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to the matters listed in the Eleventh Schedule. I say add (c) saying establishment of the conferment upon Panchayat adalat or nyaye adalat. The jurisdiction should be to try such criminal and civil matters as may be entrusted by the State Legislature. This is forgotten. (Time Bell rings) I don't say that this has been done intentionally. But somebody has forgotten it while it was being drafted. It will be very good for the people of India. It will be very good for all of us. It will be very good for those people who are suffering because their cases are not being decided and for our future. Also it will be good to inspire confidence amongst our people that we give power to the people to decide smaller matters as has been done in many States and we establish nyaye panchayats. This has not been done here. It struck me that after this Bill has been framed, this thing has been forgotten although it is the avowed policy of the Congress as well of other socialist parties that we shall have such Panchayats as can decide matters or any controversy between the parties which are of a smaller nature, smaller offences and smaller revenue matters in order to give justice and succour to the people.

I will also invite your kind attention to Article 243(H) in which the power has been vested in the Comptroller and Auditor General of India to audit the accounts of Panchayats. This has created a serious suspicion and rightly so. There are obviously available in each State we call 'Accountant General'. Can't they do this job? If you keep the purse in the hands of the Central Government, you give birth to suspicion. Let us not give birth to misgivings. Let us do something which can make the matter easier for those who feel that their powers

[Shri Sabbir Ahmed Salarai] are being taken away. The existence and continuance of the federal structure demands that they should do it with a broader mind. We should not throw the baby with the bath. The purpose is that we should have Panchayats. The purpose is that we should have devolution of power. The purpose is that disputes amongst the people should be settled at the grassroot level without going into costly litigation, without going far away from home and without expending so much of money. If that purpose is to be served, why bring in these clauses which create friction, which create suspicion, which create a sort of tug of war between the States and the Centre? (Time bell

We support this Bill because it has a laudable purpose. We support this Bill because it is enshrined in the programme of Naya Rashmir of the National Conference, because it provides something which we have implemented in the State of Jammu and Kashmir. But it does not contain those good things which should be there. Th refore, I will submit with all humility that all these amendments to which I have referred to the Members of this august House and to which I have invited the attention of the Government and the powers that should be accepted and these defects may kindly be removed. These may kindly be given a thought to so that we have a better Bill and a better law which can serve the purposes of the people of India.

With these words, I support this Bill subject to the submissions which I have made.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Shri Ram Awadesh Singh. Please try to conclude in 15 minutes.

भी राम् सब्बेस सिंहः (बिहार) : उपसमाध्यक्ष महोदय, मैं प्रापका प्राप्तारी हुँ कि मापने भाव मुझे पहले बु दिया।

मान्यवर, इस बिल पर शाने से ध **छो**टी सो बत ग्रापको बत चाहता हूं। हमारे यहांब जार में **णहरीं** में घटिया सीदा बेचने व ले रहो दवा बेचने व ले अमरू बज ते सांग दिखाते हैं ग्रीर लोगों को जा । जब लीग जमाहो ज ते से रही दवा निकालकर लोग बताते हैं कि यह दबा दांत व करेगी, यह पेट का दर्द करेगी, यह दिल का दंद दर करें। ग्रीर सब लोगों का इलाज वह कनफ्सिर दवा में दिखाते हैं। ग्राज पंतायता रा बारे में जितनः ड्रामा हुः जितना डम् पोटा गया है ग्रीर इस वज्ञात लोगों का ध्यान खीच गया दिल्ली की सरकार, र जीव गां की सरकार सत्ता का विकेन्द्रीकरण क रही है और सत्ताको गांवों में जनत के पास ले जा रही है, इसका छो। पीटकर देश की जनता का ध्यान खीए गया है कि यह कनफुसिय दवा पेट दर दिल कर दर्द, तथा गाँव की सब बोधारियं कि इलाउ है, वह हम बताना चाह हैं कि क्या है।

मान्यवर, मुझे खुशो होतो अगर सन्म् मैं सत्ता का विकन्द्रीकरण होता हो में से लोच जन लोगों जो बिना सहायता सामे हो इम बिल का समर्थः करते **त्रगर** वातःई इससे सत्ता क विकेन्द्रोकरण होता। इस सदन में ऐसा **सोका ग्रा**या जब इंदिरा गांधी जो न सही मायते में कातिकारी कदम इठावे थे श्रीर बैंकों का राष्ट्रीयकरण िय प्रिवी पर्स को समाप्त करने क कदम उठाया या तो प्रतिपक्ष के संगाजु-वादी लोगों ने असोमलस्ट लोगों कम्युनिस्ट कीकों इंदिरा गांघी का समये। कियाँ था क्योंकि हम लोग मांग करते रहे हैं कि बैंकों का राष्ट्रीयकरण करो, प्रिवी पर्स को समाप्त करो और वही बिल जब भाया तो हम लोग पोछे नहीं भागे, उतका सपोर्ट किया था। हम सोह मां करते थे कि चौबम्मा राज्य बनाओं.

सत्ता का विकेन्द्रीकरण करो। चौखम्भा राज्य हो जिसमें चार खम्बे ही-दिल्ली पंचायतों प्रांत की पंचायत जिले की पंचायत और तांव की पंचायत। इन चारों पंचायतों में सत्ता का विकेन्द्री-करण होना चाहिये।

भी विट्ठलराव मधिवराव (सहाराष्ट्र) फिर विरोध क्यों कर रहे हो, वही तो किया जा रहा है?

श्री राम प्रविधेश सिंह: ध्रायकी खोपडी में यह बात नहीं श्रायेगी...

भी विठठलराव माध्यराव जाधवः भापकी खोपड़ी नहीं है समझने के लिये...

भी र म प्रवधेश सिंह: श्रापको पीठ में कभी पुलिस के डंड़े नहीं पड़े हैं। श्राप को पैर खींचार कुभी जेल में बन्द नहीं किया गया है। हम लोग उन लोगों में से हैं जिनको पुलिस के डंड पड़े हैं, कान खींचार जेंलों में हफ्तीं-हफ्तीं बन्द किया गया है । इसलिये मेरे पास ददं है । श्राप सुनिये । डा० राम मुनोहर लोहिया ने कहा था कि चौखम्भा राज्य बनाओं तब जम्हू रियत मजतूत होगी। उस्<u>से देश मंगेबृत हो_{गा}। त्रीखम्मा</u> राज्य देश को बनाया जाये। सुबे<u>की</u> पंचायत हो, जिले की पंचायत हो, गांव की पंचायत हो छीर केन्द्र को पंचीयत हीं। उन्होंने कहा कि लेजिस्लेटिव पावर पंचायती को दो, जिला पंचायत को कानून बनाने का अधिकार दो, पंचायली को कानुन बनाने का प्रधिकारदो। यह सीम्रारपीसी में 1857 के बाद जो खंखार जानवर पैदा किया गया है, का कलेक्टर भाजाद भारत में, जिले खंखार जानवर की कोई जनह नहीं होनी चाहिये। जो खुंबार जानवर पदा किया गया श्रंग्रेजों के द्वारा 1857 के बाद उसी जानवरं के जरिये देश की प्राजादी के प्रान्दोलन को मुखला गया ग्रीर उसी खुखार जानवर की बरकरार रखते हुये सत्ता का विकेन्द्रो-करण कसे कर सकते हैं। जिले की पंचायत चुनी हुई 'पंचायत हो । उसको

श्रधिकार दो भीर कलेक्टर जैसे खुंखार जानवर को, एस.पी. जैसे खेंबार जानवर को हटायों । पुलिस को पंचायत के श्रधीन करो तब जाकर सही मायने में पंचायती राज होता, सत्ता का विकेन्द्री-करण होता । भाप घोखाधडी कर रहे हैं। जब हम चौखम्भा राज कहते हैं तो ग्राप पंचलंभा राज बना देते हो। इस पंचलक्या राज में पंचायत भी है, ब्लाक की भी पंचायत है, जिला की भी पंचायत है, प्रदेश की भी पंचायत है भीर फिर दिल्ली की पंचायत है। यह पंचलंगा बना दिया और इस पंचलमा में मजबूत है। नाको सड़े खभा हुने, बुन लगे हुये खंभे हैं। इस पर कैसे महल टिका रह सकता है। महल को टिकाना है तो चारों खंभे मजबूत बनायो भीर उसी पर इमारते खंडी हो सकती है, मजबूत इमारत बन सकती है । आप बनाना चाहते है घुन लगा हका खंभा । एक खंभा रहेगा दिल्ली वाला । यह सारी पावर छीन सकता है । बाको छोनने की सारी योजनायें श्राप कर रहे हैं। मुझे हिटलर की बात याद ग्रा रही है। आप समझने की को जिला करिये। हिटल र ने कहा था कि चांसलर की पावर और प्रजोडेंट की पावर- दोनों हमको मिला दे जिये क्योंकि हुम को बाधा हो रही है काम करने में कम्युनिस्ट ग्रीर सोश्रालस्ट दोनों को हाथ जोड़ हर कहा कि पालिया; ट में बिंद, पास- करा दो । वांसनूर धीर श्रेजीकेंट दोड़ों पावर मिला दो भीर इम-को वे दो । ज्यों ही बिल पास हो स्या तो पास होते के बाद तुरन्द उसने कम्यनिस्टों की ग्रोर जंगली उठायी भौर कहा कि प्रव श्रापकी सहस्यका की ज्यारत नहीं है। फिर सोयबिस्टों की ... मोर कंगली उठायी सौर कहा-I require no more your help. रात भें सब कम्युनिस्टों ग्रीर सोशलिस्टों को जेल में बन्द कर दिया। उसी अंक-के मैं यह कहना चाहता हूं कि यह जो-बिल है यह हिटलर ने जो बिल पास कराया था उससे ज्यादा भयानक और खतरनाक है। मैं यह कहना बाहता-हं कि फैडरलिज्य का यह लास्ट फाइबर है । जो संघीय व्यवस्था है उसव्यवस्था

[श्री राम ग्रवधेश सिह] के ग्रन्दर खंभों को तोड़ना चाहते हैं।

श्री विठ्ठलराव माधव राव जायवः ्लाइंट ग्राफ ग्रार्डर । मैं माननीय सदस्य से जानना चाहता हं कि इससे कीन बन्द हो सकता है । हिलटर का इससे क्या ताल्लुक है।

श्री राम ग्रवधेश सिंह : श्रापकी खोपड़ी के बाहर की चीज है।

श्री विट्ठलराव माधवराव जाधव : ग्रापकी खोपड़ी इतनी नोची है कि वह **किसी** के...

श्री राम भ्रवधेश सिंहः यह निश्चित खोपड़ी ज्यादा ग्रच्छी कि हमारी जानते हैं कि भ्रापकी । यह हम खोपड़ी से हमारी खोपड़ी ज्यादा भ्रज्छी

[उपसनापति महोदया पीठासीन हुई]

द्वांप द्वा गयीं ग्रन्छा हो गया । गुरुशा भी करेंगी ग्रीर हस लेगी तो हमारा गुस्सा ठंडा हो जायेगा। मैं यह कह रहा या कि यह जो 64वां भीर 65वां संशोधन विस है यह उस संघीय व्यवस्था के ताने-बाने को तार-तार करने वाला है। उसका तहस-नहस करने वाला है। कसे करने बाला है यह संविधान में शिखा हुआ है States are federating units of the Union. यह नहीं लिखा है Panchayats are the federating units of the Union. द्याप पंचायत को जोड़ कर कह रहे हो । यह हमारा युनिट होगा, डायरेक्ट जिन होगा । स्टेट को पावर है। जिले

क्षेत्र

पावर दो तब हुम समझेंगे कि पावर दूद पीपल जा रहा है। कलेक्टर जैसे बूबार जानवर को हटाओं। वाइसराय

हुटा या नहीं। अंग्रेज के जमाने में

को हटाकर चुने हुये प्रावमी के हाब

है उसमें लेजिस्लेटिव

का खूंखार पद था उस

का कार्य

जो वाइसराय

में सता दी गयी। तो कलेक्टर क्यों रहेगा, कलेक्टर के माध्यम से क्यों होगा ? जो काम होगा वह कलेक्टर की हटा कर होगा । जब जिले में पावर जायेगी, जनता के प्रतिनिधियों के हाथ में पावर जायेगी तब ग्राप कह सकते हैं कि पावर जनता के पास ले जाई जी रही है।

कल जो कागज हमको बाटा गया ग्रीर प्रधान मंत्री की तरफ से बांटा गया । वह एक लम्बाचीड़ाबयांन है। कह दिया कि अधि नीति के में इस प्रकार से लेसंयमित किया कि हमारे किसानों को उनकी मूल्य सनिश्चित का लाभकारी जाय । ग्रभी तो सारी चीजें किया के हिसाब से हो रई। है। मैं पूछता हूँ कि इसको ग्रं∮प कैसे करेंगे, तो बताइये । लेकिन कुछ काम यह होगा । यह सब फांकेवाजि है। कह दिया कि सुनिश्चित कर देंगे लेकिन करेंगे । एक बयात दिया गया कि कोग्रापरेटिव के जरिये किसानों की सुधार्रगे ।लेकिन मैंकहना चाहता हूँ कि मुझे ग्रन्य राज्यों के बारे में मालूम नहीं है, बिहार के पूर्व मख्य मंत्री श्री जगन्नाथ मिश्र यहां पर बैठे हुये हैं, इनकी मालूम है, इनकी अगले-बंगल में कोग्रापरिटिय के माध्यम से लूटने वाले माफिया बैठे रहते हैं ग्रीर भी देते हैं, उलटा भी धोखा देते हैं। ये वेषारे लाचार हैं, विदश हैं। इनके ग्रमल-बगल में बैठ कर बिहार लूट रहे हैं । उस पर प्रधान मंत्री का ध्यान नहीं गया है। हमारे यहां एक जिसका नाम तपेम्बर सिंह है। उसने विस्कोमान को लूटा । ग्राजाद ने उसको न्यूनी पहनाने का काम गुरू कियायालेकिन से उनको ही हुटा दिया भीर क्या काम किया ? ऐसा खाक इत्ता... (व्यवधान)

SHRI MURLIDHAR CHAN-DRAKANT BHANDARE (Maharastra): He is naming persons who are not present at all and who are Members of the other House.

श्री राम अवधेश सिंह : श्राप तो क्या-भ्या एलीगेशन लग्ते हैं।

श्रो विठ्ठलर व माधवराव जीधव : महोत दया, प्रयो इनकी खोपड़ी में समझाइये कि लोक सभा के मेम्बर का नः स यहां नहीं लेना चाहिये । इनकी खोपड़ी में यह बात नहीं ग्राती है।

अो राम ग्रवधेश सिंह : इक्कीसवीं सदी का खाद हमारे यहां दिया गया कि 28 दिन में ही गेहूँ का पौधा उठा गया। इस तरह प्रधान मंत्री का ध्यान खीचा गया कि कोम्रापरेटिव वाले हमें लूट रहे हैं, ऐसा बीज दिया गया है.... (व्यवधान)

श्री विठ्ठलराव मधिवराव जाधव: महो-दया, ये किस पर बोल रहे हैं।

श्री राम प्रवधेश सिंह : मैं उसी पर बोल रहा हूं जो पंचायती राजबिल यहां पर लाया गया है आपके इदिगिर्द ऐसे ही लोग अयेंगे और आप कहेंगे कि हम सत्ता का विकेन्द्रीकरण कर रहे हैं । ग्रब मैं ग्रस्ती पाइंट पर ग्रस्ता

उपसभापति प्रसनी पाइट तो हो गया है। प्राप मिनटों की गिनती मत कीजिये, वृषया बैठ जाइये ।

श्री राम श्रवधेश सिंह : श्रगर यह सरकार सचमुच में चहती कि जनता के लिये बिल लाना है और बिल ऐसा कता है जिससे पावर जनता के पास ज ये तो हम लोग श्रोंधे मुंह गिरते ग्रीर उसका समर्थन करते जैसे हमने बकों के राष्ट्रीयकरण की ग्रीह प्रिवीपर्ध का समर्थन किया था। मैं यह सलाह ्दुंगा कि जहां तक इसका प्रच्छा ग्रास-पैक्ट है वह इतना है कि पांच साल में पंचायत के चुनाव होंगे, यह ग्रच्छा है, इसमें और कुछ अच्छा नहीं है। इतने पक्ष का हम आपको समर्थन देते हैं और बधाई देते हैं. लेकिन पच्चीस तरह का बढ़िया खाना बनाकर, उसके एक कोने पर एक चिम्नच पाखाना रख दीजिये तो उसे कीन खायेगा बताइये। श्रापने एक ग्रम्छा काम तो कर दिया उसके एक कोने में पाखाना रख दिया श्रीर फिर ग्राप कहू रहे हैं कि हम पंचलंभा राज बचायेंगे। ग्राप डाइरेक्ट मत करो। आप स्टेट के माध्यम से पंचायतों को ब्राही-नामी दो जिलीं को ग्राटोनामी दो। मैं इस बात से सहमत हूं। इसलिये श्राप बिल को री-कंस्ट्रक्ट करिये और दस रोज के बाद फिर सेशन बुलाइये । हम लोक उसको पास कर देंगे। श्राप उस बिल को ऐसा बनाइये माताकि देश को लगे कि पुरा सदन सत्ता पक्ष और प्रतिपक्ष देश की जनता को गांवों की जनता की पावर देना चाहते हैं।

उपसमापति : मुझे धनाउन्समेट करना है। ग्राप बैठ जाइये।

श्री राम अवधेश सिंहः मेरा टाइमः पूरा होने दोजिये।

उपसमापति: ग्रापका टाइम पूरा हो गया है। ...

श्री राम प्रविषेश सिंह : ग्रमी पांच मित्र बाकी हैं। अनाउन्सड बाइ दि चेयर।

उपसभापति: ग्राप बैठ जाइये। ग्राप का टाइम हो गया।

श्रीराम ग्रवधेश सिंहः में कहा रहा हूं कि सरकार इस बिल को पास न कराये और हम लोगों का संबोधन मान ले। श्रगर सरकार सचमुच में जनता को पावर देने वाला बिल लाती है तो जैसा हम लोगों ने बैकों के राष्ट्रीयकरण के लिये वोट किया, प्रिंवी पर्स को हटाने में बोट किया, बैसा ही इसके लिये बोट करेंगे। लेकिन सरकार यह करना चाहती है कि बिल जब पास नहीं होगा तो ये इस बिल को लक्कर चारों तरफ घूमेंगे ग्रीर कहेंगे कि देखिये भ्रपोजीशन वालों ने इसको पास नहीं किया। मुझ को एक किस्सी याद भाता है।

्डपसमापति: कहानी न सुनाइये।

Constitution

की राम जबवेश सिंह: एक सियार भीर एक सिवारिन थे। सिवार को एक उस्ताद मिल गया। वह वहां पर रखवाली करने वाला एक ग्रंघा था। ये उसके खेत का भट्टा खाते थे। सियार को वह ग्रंधा कहता था दुर दूर। सियारिन कहती थी कि भागो भागो वह या गया। वह **क**हता था कि नहीं नहीं ग्रौर कहता. था कि मन हफ्को खाने का परमिट निला हुमा है। ऐसा करते रहे त्रिकन ंफर बहुां पर दो ठो कुत्ता वह ला विशा। जब उसने कुता छोड़ा तो सियार ने कहा कि भागों भागों...

उपसमापति : वे कीन सी जुबान में बोल रहे थे।

श्री राम अवधेश सिंह: सियार ने कहा कि भागो भागो तो सियारिन ने कहा कि परमिटवा दिखा दो। उसने कहा कि यह परिमट सरिमट कुछ नहीं मानता है भागी भागी। जो बंधा या परमिट उसको दिखाते ये लेकिन जब 'सिवारिन ने कहा कि परमिट दिखाओ तो वह कहता है कि यह परमिट सरमिट कुछ नहीं मानता है तो जब आप पंचायती राज का परिमट जनता के पास दिखायेंगे तो जनता ग्रापको कहेगी कि परमिट सरमिट हम कुछ नहीं मानते हैं। हम नुमको हरायेंगे।

उपसमापति : भाप बैठ जाउंगे।

श्री राम ब्रवधेश सिंह : परमिट नहीं चलेगा, पंचायती बिल की नौटकी नहीं जलेगी और जनता भाषको हरायेगी तब ग्रापको पता चलेगा...(व्यवधान)...

उपसम्बद्धारित: म्रापने सियार भीर सियारिन की कहानी सुना ली, ग्रव भाप ्बैठ जाइये।

भी राम अववेश सिंह : मेरे मधी अपोच मिनद और बाकी हैं। पांच मिनट अभी वाकी हैं त?

उपसमापति : नहीं बाकी हैं।

की राम अवधेश सिंह : अव्छा दो सिनट दे दोजिये। मेरे खत्म करने दीजिन । (न्यनधान) यह सियार जैसा बोलने से काम नहीं चलेगा। महोदधा, में यह कहना चाहता हूं कि इस बिश को वापिस ले लें और नये संशोधनों के साथ इसको लाए ताकि हम लोग पर समर्थन के साथ इसकी पास करें और जनता को सही मायने में मधिकार मिलें ग्रन्यया इस बिल का हश्र ग्राप भी जानती हैं यह विफल होगा भौर इस बिल की इस हाऊस में पराजय होगी।

THE DEPUTY CHAIRMAN: Hon. Members, I have to make an announcement that arrangements have been made for catering dinner at 8.30 p. m. in Room Nos. 70 and 73 for the hon. Members, for friends from the Press and the officers and staff. I would request the Members to go in batches so that we do not waste time in adjoining for dinner. It is for every one-staff, officers, watch and ward and every body else.

SWAMINATHAN: SHRI G. What about the time of voting?

THE DEPUTY CHAIRMAN: Let me finish with the food, then I will come to voting. The reply will start at 09. 30 p. m. followed by voting. So in between, you please go and finish your dinner.

SHRI MURASOLI MARAN (Tamil Nadu): Who is replying Madam

THE DEPUTY CHAIRMAN: Whom do you want to reply?

SHRI V. GOPALSAMY: The Prime Minister.

THE DEPUTY CHAIRMAN: That will be for the Government to decide.

SHRI V. GOPALSAMY: You are really great, Madam.

THE DEPUTY CHAIRMAN: The Prime Minister will reply. Today what1001 /

ever you have asked, I have givenyou.

SHRI CHITTA BASU (West Bengal): Madam, I rise to oppose the two Bills in principle. At the outset, I want to make it clear that we are for the decentralisation of power.

THE DEPUTY CHAIRMAN: You continue. You are a veteran politician. You should not get bothered by disturbance.

The Vice-Chairman (Shri B. Satyamarayan Reddy) in the Chair]

SHRI CHITTA BASU: Sir, We are for decentralisation of power, we are for regular elections to the panchayats, we are for reservation for women, we are for reservation and protection of the scheduled casts and scheduled tribes of our country. We also want to get them involved in the decision making process right from the grassroot level up to the highest level decision-making machinery. But I am opposed to these Bills on principle, firstly because these will impinge upon the basic structure of the Constitution of the country. These Bills deal deadly blows to the principles. of foderalism as exmplained and onunciated by Dr. Ambedkar, who described the States and the Union as Co-equals and the States not being dependent upon the Union. These two Bills directly violate that very sound principle of federalism. That sound principle is that ours is a Union of States. Our Union is not the predominating institution but the States and the Union are co-equal and copartners and they will have to function in harmony and in cooperation.

As you know, Sir, the Constitution of the country has local selfgovernment and Panchayati Raj under the State List, Entry 5. The State Legislature is empowered to make mitable legislation for the Panchayati Raj institutions and Nagar Palika institutions but now the Union is trying to grab that power. Therefore,

it is a blatant abridgement of the States rights as succenteed by the Constitution and has all along been practised. It is just impormissible under the present system of devolution of power. We have got a set system of devolution of power. These Bills distort that very delicate balance between the States and the Centre and, therefore. it is in contravention of the basic spirit of the Constitution. If you would kindly permit me to say so, it is noting but a fraud on the Constitution of our country.

In this connection I won't quote, because you won't permit me to quote profusely, but I would only remind the House to recall what was said by Mr. Santhanam while he moved his amondment in the Constitutent Assembly. (Interruptions).... Tamilian name? Is he a Brahmin?...(Interruptions)...No? Thank So, Sir, this is my first reason on principle to oppose these two Bills.

My second objection to the Bills is that these two Bills display a cynical, perverted, notion of decentralization. Under the cover of decentralization, these Bills seek to centralize power in the hands of the Union at the cost of the States.

' My third reason for opposing the Bills is that these Bills exhibit the intention of the Centre, I would say, the sinister design of the Union Government, to forge instruments to convert the Panchayati Raj institutions and local bodies into numerous Union territories in the States. They want to have their own islands of power, they want to see that the rights of the local self-government bodies and Panchayati Raj are not proporly utilized by the people for the fulfilment of their hopes and aspirations. But they want to convert this Panchayati Raj institution into an instrument of interference into the affairs of the State Governments.

Fourthly, Sir, I want to mention in all humility, this Bill seeks to

[Shri Chitta Basu]

claim credit for rejuvenation of the panchayati rai system, passing on all responsibilities to the States please note "all responsibilities" for the functioning of the panchayati raj system and the local bodies to the State Governments but without parting with any power and not guaranteeing anything for the successful functioning of the panchayati raj system and local bodies. There are no guarantees from the Centre. All responsibilities have to be borne by the States, but the States' rights. are not being guaranteed. This is nothing but a hoax. This is nothing but a device by which to hoodwink the people, particularly on the election eve.

Therefore, on these four specific grounds I want to oppose the Bill on principle.

In the course of the speeches I heard the name of Mahatma Gandhi, that this Bill to going to fulfil the dream of Mahatma Gandhi. True. Gandhiji wrote an article entitled "My Ideas of Village Swaraj" in the "HARIJAN"—I do not know whether you know it—on July 26, 1942. I had an opportuntty of reading it. There the entire concept is different. Gandhiji's idea was that the village republics must be economical and socially selfsufficient without reliance on the Government. Here you want to make Gandhiji's dream in this way that all panchayati raj institutions will be nothing but your instruments, nothing but your variants. Therefore, you are killing the sprit of Mahatma Gandhi. Therefore, the sprit of Mahatma Gandhi in regard to panchayati raj is being killed, is being destroyed, is being buried.

Now the Government wants, as I have alleged, to centralise power. I give an example. The Government has recently set up in Delhi the National Informatics Centre it has been given the charge of collectionof data at the block level. An officer of the Centre would be placed in

every district to collect and c puterise information at the dis fevel and transmit it to the I that is, the National Informa Centre. At the District level this computerisation work and monitoring work will be done by officer appointed by the Centre the back of the State Governm Therefore, as I have earlier alle they want to make the pancha raj system an instrument of in ference at the grass-root level. is the scheme on which the Cen Government is proceeding now.

It has been the habit of the Cen Government to take more powers the developmental activities in States. I will give an example : statistics too. Way back in 1! the National Development Cou decided that the value of the Centra sponsored schemes would be limi to one-sixth or one-seventh of quantum of the assistance for State Plans and that too in the nati of experimental projects, survey a research. That was the decision tal by the National Development Cour in early 1970s. Now I have checked the figure. In 1987-88 the total va of those schemes, the Central sponsored schemes, in the Stat amounted to 53 per cent of all St Plan schemes. My dear friends from Karnataka must have got the inform tion that for Karnataka this figure ! reached up to 103 per cent. They wa to make in roads into the develo ment activities of the State withc giving them the constitutional pow to function. Therefore, on all the counts I also feel that this is nothi but a device for further centralisation of power.

Now look at the example of t State Government of West Beng You are saying that more financial resources should be transferred to t district level. In West Bengal 1988-89 transfers from the State the districts were about 40 per cer In 1989-90, this year, these transfe have risen up to 47 per cent. It is the target of the State Government of West Bengal to further increase t transfers from the State to the district

Therefore, it is not the State Government which does not want to transfer resources towards the districts. The reverse is the case with the transfer from the Union to the States. I give that example also. So far as West Bengal is concerned, transfers from the Union to West Bengal was 32 per cent earlier. Now it has been reduced to 29 per cent. I think this trend is equally true in all the States. Transfer, which was 32 per cent has been reduced to 29 per cent not only in two vears, but this is the trend. On the other hand the Left Front Government in West Bengal has increased the amount of transfer from the State to the districts. This is what has been the centralisation of powers. What you are encouraging is nothing but centralisation of power.

No mention has been made about the recommendations of the Ashoka Mehta Committee. I think none of us was a member of that Committee, but it is for the benefit of the House to know what actually the Ashoka Mehta Committee recommended. I will read out a summary portion of it:

"The logical corollary of creating Panchayati Raj as a medium imperative is the need for greater devolution of functions and authority f.om the Union to the States".

Ashoka Mehta was asked to recommend for the decentralisation of powers and rejuvenation of Panchayati Raj system. Here to begin with that recommendation you say in order to rejuvenate, in order to strengthen the Panchayati Raj system, the first step to be done is that there should be transfer from the Union to the States. Therefore, I allege that it is a perverted motion of decentralisation of power and it is nothing but a device of centralisation of power at the hands of the Centre. Now, it has been referred to that Mehta Committee also. The Mehta Committee also enclosed a model Bill. This Bill does not tally with the model Bill of Ashoka Mehta Committee's report. In two respects only I would interpret. The draft

Bill of the Ashoka Mehta Committee leaves the entire supervision, management and control of the Panchayati Raj to the State Governments. The control and management all lies with the State Governments. Here you have deprived the State Governments bitheir rights in very specific and cruciial areas. One is election, and the other is audit. Therefore, the total monitoring, total supervision which was envisaged by the Ashoka Mehta Committee has been reduced and you have taken away the power of the States in two crucial areas. The draft Bill provided for flexibility in the structure of Panchavati Rai institutions. I mean two-tier or three-tier. Here the Ashoka Mehta Committee did not recommend for uniformity of structure. Here irrespective of the peculiarities irrespective of differences which exist from State to State, socially, politically or otherwise, you are recommending a rigid framework of Panchayati Raj a uniform Panchayati Raj which is not applicable for a vast country like India with different specifics, with different particularities prevailing in different parts of the country, I think, every man who is connected with the State realities will understand my argument.

Now, we have got the repor of the Sarkaria Commission. It also distcusses the affairs of decentralisation of power. In the report of the Sarkaira Commission, the question of Panchavati Rai system was also discussed. The Sarkaria Commission suggested two things: (1) There may be an Inter-State Council to be formed and the Inter-State Council may decide upon a model Bill and the State Legislatures ought to pass that model Bill or alternately they suggested: (2) The State Governments may give the power to the Union Government to legislate upon Panchayati Raj system based on a common agreed draft model Bill with c nsent. Why he has said so? I just quote what he has in his mind. The Sarkaria Commission had the perception of decentralisation of power at the grass-root level.

"Since there is a general tendency

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towards greater centralisation of power, there is a special need in a country like India, for a conscious and purposive effort to counter it all the time."

He felt that there is a tendency towards centralisation of power and there should be a conscious effort to right back that trend. I again quote:

"There is considerable truth in the saying that undue centralisation leads to blood pressure at the Centre and anaemia at the periphery. The inevitable result is morbidity and inefficiency. Indeed, centralisation does not solve but aggravates the problems of the people."

Therefore, all these principles have been dishonoured and thrown to the winds and it is nothing but a diabolical method of centralisation which is very dangerous for the country and the country's polity, the countrys democracy. Therefore, I oppose the Bills and I want even at this late stage they should withdraw if they have get the interest of the country, democracy and better polity of the country in mind. Thank you.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): I requrest the Leader of the House, Mr. P. Shiv Shanker to clarify a point, 8,00 P.M.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER) : Mr. Vice-Chairman, Sir, 1 thought, I owe a certain explanation to the hon. Members. Unnecessary rumour and panic is floating around on the statement that I had made as intervention -at the time when Mr. Advant rose to speak. I did not say that the Lok Sabha will be dissolved. (Interruptions) Just a minute. I would like you to check up every word that I have said. I will repeat it. I will repeat that also. I would request you to check every word of what I have said. In mct, I have no authority to have said so. I only said, it is possible that we might think. I said that. Just a minute. It means nothing. We should

understand this simple English. means nothing and obviously so. I means it is possible, it is not possible. We have not made up our mind. I does not mention that we are going to dissolve the Lok Sabha. It is not susceptible of the meaning in an form as it is sought to be floated out side. I thought that I should explain my position because unnecessaril I find a lot of people—Lok Sabh Members equally the press people being panicky. I thought I should explain my position.

SHRI SUBRAMANIAN SW. MY (Uttar Pradesh): Can yo clarify if you have any plan of disso ving the Rajya Sabha?

THE VICE-CHAIRMAI (SHRI B. SATTAMARAYAI REDDY): That is not possibl Mr, Swamy. Now, Prof. Sourendr Bhattacharjee.

PROF. SOURENDRA BHA TTACHARJEE (West Bengul) Mr. Vice-Chairman after the Leade of the House explained the position the situation may perhaps not im rove in view of the fact that whe the Leader of the House, a respons ble Cabinet Minister makes suc a statement, nobody should be blame for coming to a conclusion. Bu that is neither here nor ther We would have been more concerne if it were declared that even the perennial House also should dissolved. Now the Panchayati Ra Bill, to my mind, is completely us constitutional in the sense that artic 249 of the Constitution clearly lav down that if Parliament is to legilate on a matter which is unch State List, the Council of States wi have to adopt a resolution by two-thirds majority. Then Parlie ment may legislate on a matter : urgent national importance an that also for a particular period The Constitution (Sixty-fourth Ar endment) Bill, 1989 and the Consti tation (Sixty-fifth Amendmen Bilf, 1989 bear the article numbe by way of filling up a gap—artinumber 243—both the Bills—the same article numbers goes through

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[18 OCT. 1989]

both the Bills. The Article number is 243. Article number 246 is the Seventh Schedule which enumerates the lists—List No.1 is the Union List. List Number 2 is the State List and under the State List, entry number includes Local Self Government panchayats and including village village administration and everything. There are provisions which infringe upon Article 249 or Article 250. When? Under emergency. Parliament can legislate even on State subjects. So far as we know, there is no emergency just at the present moment. So far as we know the Raiya Sahha has passed a resolution that Parliament legislate on such matter of national importance. Just by passing these Constitutional Amendments can a patently unconstitutional thing be done? Another underlying point is that it graveously and seriously infringes on States' rights on a matter which is basic to the States and which involves the grass-root level in the State, a pet term of our young Prime Minister. Of late he has taken to talking of taking democracy to grassroot levels and putting an end to exploitation which are very noble sentiments. But as a sudent of history, I am reminded of a story in the European history in the 18th Queen Mary of Austria wept constantly over the fate of Poland. And it is said the more she wept, the more she took out of Poland. The Prime Minister's concern for the exploited for the downtrodden, for the grassroot level, reminds me of that only because the more he expresses his concern, the more the exploitation increases, the more the condition of the poor becomes worse. So, with that understanding these Bills have been brought and therefore its bona fides are seriousfy in question in my mind. The Congress rules over most of the States in the country. The Congress in its different incarnationswhether Congress-S, Congress-I, Congress-R or Congress-J—all of them put over a together, rules majority of the States. Our Prime Minister happens to be the President of that noble organisation, I do not like to proudly say at this point of my life

that I also used to be associated with the Congress at one time. When? It was the period of national struggle, national movement, when it was not the resort of power-brokers again in the inimitable language of our Prime Minister, But what prevented the Congress President during the period 1984—89 from bringing about change in Congress-ruled States, from bringing about panchayat raj there? Now, any power you propose to the panchayats will go to whom? To the 'mukhias' and 'sarpanches' who are representatives of the worst forms. In bigger States like Uttar Pradesh the largest State, and in Madhya Pradesh, and in most of other States where the Congress (I) rules, the first duty is to bring something good in one's home. Even after that, I feel impelled to say, it is a gigantic fraud on the nation at large. That will be very wrong. The people of the Congress Party very liberally told that their party would forego its time. If the Panchayati Raj Bill and the Nagar Palika Bill had not been taken, would the Heaven have fallen? What is the scheme of things? What is in the offing? Mr. Shiv Shanker told us an alarming news. Dissolution is not elarming. Dissolution of the Lok Sabha has to come today or tomorrow. Our programme was to sit till the 16th. But again during the second day without break, without anything, just in order to score a point in the elections perhaps all these things have been tried. Therefore, their bond fides are not acceptable.

FHE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Your time is over. Please conclude.

PROF. SOURENDRA BHAT-TACHARIEE Alithis has been done to make inroads into the domain of the State. A parallel source of power issought to be created. I need not go into the Election Commission and the Comptroller and Auditor General. As the hon. Member Shri Chitta Basu pointed out, it is ond question of principle that we oppose this Bill and oppose this Bill lock, stock and barrel. The only advisable thing and

[Prof. Sourendra Bhattacharjee] the only sensible thing for this Government would be to retrace its steps even at this last moment. It is a step towards confrontation with the States. Thank you.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Mr. Gautam. Ten minutes.

(उत्तर श्री क्रानन्द प्रकाश गौतमः प्रदेश): ब्रादरणीय उपसभाध्यक्ष महोदय, ग्रभी पंचायती राज से सम्बन्धित जो संशोधन विधेयक प्रस्तृत हए हैं उनके सम्बन्ध में मैं ग्रपने विचार रखने के लिए खड़ा हुग्रा हूं। पंचायत की धारणा हमारे देश में बहुत पूरानी है। संविधान . **इस** देश में लाग होने के संविधान निर्मातात्रों ने उसमें विशेष व्यवस्था का प्रावधान किया था। ग्रनुच्छेद और पार्ट 4 में जो डायरेक्टिव फ्रिसिपल्स आफ स्टेट पालिसि है उसमें कस्टीट्यशन ने किस तरह से पंचायतों का प्रावधान किया है वह बताना चाहता हू:

The Constitution has stated that the States will take steps to organise village panchayats and endow them with such powers and authority as may be necessary to enable them to function as units of self-government.

मान्यवर, सरकार ने वर्तमान ने एक बड़ा भारी विद्वीरा पीटना किया कि जनता को सत्ता का विकेन्द्रीकरण हैं।ऐसा लगा कि करने जा रहे बहुत नयी चीज पैदा हो गयी, कोई क्रांतिकारी चीज जनता के सामने देने रहा हैं। ग्राखिर कौन सी ऐसी थी जिसके लिए संविधान करने के लिए वर्तमान सरकार को बाध्य होना पड़ा। मजबूर होकर किसी विशेष उद्देश्य के तहत इस संविधान संशोधन को लाने के लिए बिल प्रस्तुत किया गया। वह कुछ ग्रीर नहीं हो सकता, उसके प्रति सन्ची धारणा नहीं हो सकती बल्कि केवल चुनाव में एक नया नारा देने का प्रयास है, जनता को लुभाने के लिए, केवल वोट प्राप्त करने के लिए एसी धारणा सारै देश में व्याप्त हो गयी है। पार्टियों के सदैव से खोखले नारों भौर ब्राधारतीन बोषणाओं पर भरोस किया ग्रौर देश की भोली-भाली जनत को ग्रंधेरे। में रखकर गही पर बैठे र 42 सालों से। चनाव के पहले इस तरह से लुभावने नारे और घोषणाएं कांग्रेस हमेशों करती रही चाहे वह गरीबी हदाय का नारा रहा 🙀 चाहे समाजवाद क ग्रौर चाहे जनता के हाथ में ताकत दें के नारे के साथ पत्रायतीयराज बिर का यह नारा। यह भी चुनावी प्रचा माल है। हां, इस समय जनता ने इतन ज़रूर स्वीकार किया है कि यह बिल ज़्यकर कांग्रेस ने ग्रब तक जो 40 वर्ष से जनता को इस म्रधिकार से बंचिर रखा या उसका थोड़ा प्रायम्बित अवस्य करना चाहते हैं।

शहरी विकास मंत्री (श्रीमती मोहसिन किरवर्दी: ग्रापने माना तो इतना।

श्री ग्रानस्य प्रकाश **गौतमं** : प्राय: कांग्रेस के राज्यों में यह देखने में फ्राया है कि चुनाव पंचायतों के हुए श्रीर उनका उन्हें छोटे-छोटे भी हुन्ना मगर बहाने बना कर बखस्ति कर दिया गया। उन्हें स्थागत किया गया। भ्राजादी के पंचायती राजकी तक भावना से परहेज करने वाले**ं सत्ता** में बैठे कांग्रेस के लोगों को ग्रपने पिछले 40 साल के इतिहास पर शर्म करनी चाहिए पंचायती राज और नगरपालिका बिल बहुत बड़ा क्रांतिकारी कदम कहना कांग्रेस के लोगों का हक नहीं है। प्रधान मंत्री जी के मन में एकायक पंचायती राज लाने की भावना ग्राई। जो उनकी एक महत्वाकांक्षा थी ग्रीर **ग्रमले** चुनावों के लि**ये** यह एक नारा है । जल्दी से जल्दी जिस तरह से इस बिल को लोक सभा में बिना विपक्ष की मौजूदगी में पास करवा लिया गया वह उचित नहीं है। संविधान में महत्वपूर्ण संशोधन करना हो मौज्दगी की परवाह नहीं की जाय तो यह कैसी पंचायती राज ? क्या पंचायती राज को धारणा को ग्राप उसी भावना से गांवों तक ले जाना चाहते हैं ? निधिचतः

ही इसके परिणाम अग्छ नहीं होंगे। आप कह सकते हैं कि विपक्ष ने अपहेंयोग का फैतला किया है। मगर पंचायती राज की भावना तो यही है कि बिरो-धियों के अतहयोग को भी आप बातचीत् के माध्यम से सहयोग में बदल दें तो शायद यह पंचायतो राज की भावनी हो सकती थी । आपको मानना चाहिये, कि पंचायती राज की भावना इसी तरह से होती है। क्वायती राज की धारणा कोई नई धारणा नहीं है। प्राजदी के बाद हमारे देश के ग्रामीण क्षेत्रों में और सारे समाज में पंचायती राज की भावना भन्ने ही वह सरकार या संविधान के मातहत नहीं रही हो लेकिन वह मौजूद रही है कि कम से कम अनुसूर्वित जातियों और अनु-सूचित जनजातियों में माज भी पंचायत कें निर्णय को पूरी ताकत के साथ लागू किया जाता है उसकी अपील भी नहीं हो सकती है।

जब यह बिल लाया गया तो ऐसा लगा कि अनुसूचित जातियों और महिलाग्रों के साथ बहुत बड़ी हमददी दिखा जा रही है। शाप कहते हैं कि वे भी अब विकास में भागीदार हो सकेंबेंः) ग्रापकी पिछली कुरती श्रीर कथनी भें जो अन्तर रहा हैं जिससे गरीब जनता में अय फैल गया है क्या यह भी उसी तरह से झूठा नारा सिद्ध होगा । ग्रनुसूचित जातियों के बारे में ग्रापने भूमि सुधारों को श्रच्छी तरह से लागू नहीं किया ग्रौर इस दिशा में आरज तक कोई प्रयास नहीं किया। वे कानुन कि गवीं तक ही सीमित रहे। भ्राज गांवों में चुने हुये प्रधान अपने लोगों को ग्रन्छी जमीन दे देते हैं। ग्रौर ग्रपने रिश्तेदारों के नाम पर कर देते हैं। गरीब हरिजनों के लिये उनके पास कोई हल नहीं है। श्रापने कहा कि हम हरिजनों को श्रिधकार दे रहे हैं, उनको स्वायत्ता दी जा रही है। इससे उनके मन में भय पैदा हो गया है कि क्या अब वही जमाना आयेगा कि जमीदार साहब उसी तरह के हो जायेंगे क्योंकि भय इमलिये है कि जिस तरह

से चुनावों में अच्छे लोग नहीं माते हैं उसी तरह से यहां भी होंगा। इस बिल के प्रन्दर ऐसी कोई व्यवस्था नहीं है जिसमें भुज बल ग्रौर धन बल को चुनावों में रोका जा सके। पंचायती राज में भावश्यकतानुसार सरकार को पचायतों के अनुदान तथा और बहुत सी बातों के लिये कानून बनाना और पंचायत चलाना और उनके विकास कार्यों को देखने का काम राज्य सरकारों का है, किन्तू पंचायती राज के वित्तीय मामले राज्यपाल जैसे सत्ता के बिचौलिये घोतित करेंगे, इसमें भी प्रधान मंत्री नहीं चूके । इस् तरहासे राज्यपास का हस्तक्षेप पंचासत और राज्य सरकारों के अवध में हस्तक्षेप है जो भारत के डंविधान के खिलाफ है। जो पढे हिखे धनुसूचित जाति के व्यक्ति है इनके बारे में बड़े जोरों से ढिढोरा पीटा गया किः उनके लिये बड़ी हमदवी दिखाई **क्टा** रही है और यह कहा गया कि जो मालीस सालों से कानून दना हुन्ना था, संविधान में जियत है, वह ग्रारक्षण पूरा किया जायेगा, लेकिन आज तक भी अराप उस अरारक्षण को पूरा करने में सक्षम नहीं हुये हैं। पिछले मई महीने ये आपने जोरों से घोषणा की कि अनुसूचित जातियों के लोगों का आरक्षण दो-तीन महीनों में 31 अगस्त तक पूरा कर दिया जायेगा। आपने बड़े जोर-शोर से अखबारों में इसका प्रचार किया । लेकिन ग्रब लोगों को मच्चाई की जानकारी हुई तो एन्होंने **अपनः** सर माथे पर देमारा। यह भी आपका ग्राह्य नारा निकला श्रापने सारे विभागों को बताया कि स्पेशल रेक्टमेंट होगा । वहीं पीछे से कार्मिक विभाग को जो एक डी थ्रो. लैटर है उसको मैं यहां पर उद्धत करना चाहता हूं । महोदय, कार्मिक मंत्रालय द्वारा डी स्रो. संख्या 360i2/c/88 एस.सी.टी./ए स.आर.डी., दिनाक 1 जून 1989 में यह कहा गया है कि यदि स्थान रिक्त नहीं है या नई भती पर रोक लगी है तो आरक्षण का कोटा पूरा करना आवश्यक नहीं है। सारे विभागों के इस आरक्षण के मामले की ताक पर रख दिया ग्रौर ग्रारक्षण के

श्री झानन्द प्रकाश गीतम]

लिये जो विशेष अभियान चल्या या क्या आप बता सकते हैं कि उसमें कितना काम हुआ है?

तरह से पंचायती राज के नाम पर अनुस्चित जाति के लोगों और महिलाओं के लिखे जो कुछ वे रहे हैं बहुत बड़ी बात नहीं हैं। यह चुनाव स्टर्ट हो संकता है। मान्यवर, सत्ता का विकेन्द्रीयकरें अध्यने क्रियां। क्षेतिन सत्ता का विकेन्द्रीकरण कित तरह सि ? लोगों में यह श्रीशका बढ़ है कि विकेन्द्रीकरण उस सत्ता का होगा जो सत्ता भ्रष्टाचार में लिप्त । उसका ही विकेन्द्रीकरण किया जायेगाः । जवाहर रोजगार योजना और नेहरू रोजगार योजना, इनके माहाम से जो पैसा नाव के किसानी को दिया बंधा उसमें सारे चैके हटा जिथे गयें। रोक, सारे प्रतिबंध हटा लिये नर्ये । कोई मिर्देश नहीं है । जहां मंजी है खर्च करोः । कोई पूर्वमा नहीं। सब यह हो रहा है कि प्रधान जी भ्रमना काम करा रहे हैं और उस पैसे का इस्तेमाल केंबल प्राने लिये कर रहे । और वे अपनी शक्ति बल से गांव में जो इसका विरोध करता है उसका मकाबला करते हैं। प्रव लोगों के मन में यह धारणा पैदा हो गयी है कि इस तरह से प्रधान मंत्री जी गांव के प्रधानी को ग्रपनी तरफ शामिल कर लेंगे और कोई ग्रादमी उनके भ्रष्टाचार पर ग्रावाज उठाने वाला नहीं रह जायेगा । इसलिये पुरे देश में इसं घारणा का...

उपसभाष्टाक्ष (श्री वी सत्यनारावण रेड्डी) :खत्म की ये श्रापका समय हो गया।

श्री स्नानन्द प्रकाश गौतम : मैं यह कहना चाहता हुं कि जिस तरह से इस जिल में प्रावधन किये गये हैं वह देश के संविधान में जो निहित प्रावधान है उसके विख्य है। जनता को सीधा-पीधा लाभ पहुंचाने का प्रावधान नहीं है। इस व उटकोण से जो यह स्वरूप भ्राया हैं मैं एस स्वरूप का विरोध करता है।

SHRI SUBRAMANIAI SWAMY: Sir, I. will take just minute only. The Bill may hav some good points but it has a larg number of short falls. It shoul really have gone to a select Con mittee where it should have bee discussed and made into a Bill o unanimous choice. In other words then the whole House could hav But it has been supported it. brought here with hardly any time and I also recognise that the timing of the Bill is such as to make. i an election weapon and to take maximium advantages out of the timing. Of course, all ruling parties do that all over the world and this ruling party is no better. Se they have done that in those circumstances. But, Sir, despite all the shortfalls, I have been directed by the Central Parliamentary Board of my Party to vote for the Bill and that is all I want to say. YOU.

SHRI MURLIDHAR CHAN-BHANDARE; Mr. DRAKANT Vic.-Chairman, Sir, I rise to support the Constitution Sixty-fourth emend ment Bill and the Constitution Sixtyfifth Amendment Bill. Now. these are two measures which nave caught the fancy of the people. won their hearts and received universal acclaim. And, if in the voting, which is to follow soon, one finds that the opposition has not voted for the Bill, it only shows how out of tune they are with the aspirations and the wishes of the people. The basis of this Bill is, of course, to strengthen democracy. Its essence is a very pular demand, "give power to the people." Democracy, as been said by Abraham Lincoln, is a government of the people, by the people and for the people, and when I talk of people, I don't mean Members of Parliament here. or the members of the legislature there. I mean that unknown poor man whose, in the words of Gandhiji, tears we have to wipe off. By this Bill, a small unknown invisible man is going to be the master

of his destiny. Today they have a bare right of vote. Therefore, democracy lies in only casting one vote. But after this Bill is enacted, it will give them vast potentialities of shaping their destiny and of exercising their own decision-making power in spheres which concern them, which concerns the life around them and which will give them what is the basis of our Constitution and which has been so aptly set out in the Preamble. namely, equality of opportunity. And for this one single reason that it will expand the horizon of demooracy that I welcome this measure and support it wholeheartedly.

I shall bright don't with certain points, legal and Constitutional, moral and ethical, which have been raised by the opposition, because meny have said so many things. It seems that our party has vosurrend med its time, luntarily but I do not want to set the record right by telling and convincing the House that not one of their objections has any validity owner in law or otherwise. The first object ion is why should this bea Constitutional prevision. Now, I consider this power to the peopl', power at the grassroot level, as the very basic structure of our Constitution, No. process of devolution of power, whether it is power to Parliament, whether it is power to the legislature, we ther it is power to the madicipalities or panchayata is come plate unites that devolution of power has Constitutional basis. le cannot be left to the sweet will of the States to enact laws in such manner as they like. And in fact, the devolution of this power must be protected by the Constitution because one knows how difficult it is to amend the Costitution. It is easy to repeal an Act but very difficult to amend the Constitution, What is most important is that when you ask why we are giving **ba**sis Constitutional measure, I have only to cite the 12th recommendation of Ashok Mehta Committee, a committee

which was constituted ЪУ the Janata Government of the opposition The 12th recommendation says: "The Committee agreed to the need for a provision in the Constitution in order to provide the panonayati raj institutions the requisite status as well as assurance of functioning." It is continuous not a matter of surprise that the Ashok Ments Committee recommendations were not adopted by the Janata Government but even their and committee has recommended, and I cannot conceive of the devolution of power being effective unless it has the constitotional status which is aby by . Bills. given shese ther there is the objection and it is a secious, objection that we see encrosching upon the legislative power of the State Legislatures I know, I am a citizen of India, also I am a Member of Rajya Sabbe which is a Council of States and I am aware of the delicate and fine balance which the Constitution has made in the division of powers between the States and the Centre. Let me assure the Members of the opposition that I am at vigilant. if not more, as any one of them in gwarding the interest of the State and particularly the State which I represent in this House. I have very carefully looked at the previous ons and in the course of time these provisions will further be interpresod and tested in courts of law. but I have no doubt at all that they do not encreach upon, in any manner, the legislative power of the State or affect the operation of List II which has often been referred to in the debate. My hon. friend Upendraji read out from a judgement which has absolutely He said that this no relevance. is a Legislative power which the Parliament is exercising and not a constituent power. That matter is will settled because for long it was held that the power under article 368 is a constituent power which [Shri Murlidhar Chandrokant Bhanda.e]

has its origin under article 368 and it does not emanate or it does not come out of the fountain of the other legislative powers as given in articles 245, 246, 247, and so on and so forth. Only in Golaknath case by majority of one they said, no, this is not a constituent powers. this is a legislative power, and therefore, it must yield to Part III of the Constitution. But after Keshwanand Bharti case in 1973 it has now been well established that the constituent power of the Parliament and the Legislatures to amend the Constitution under article 368 is distinct; and in exercising that power the Parliament can repeal, modify or vary any article. So, let there be no mistake at all on this count that we are undertaking some kind of exercise in legislative 3 imcompetence. Then, if one looks at the scheme, everything has to be done by the State Legislatures. Look at article 243E which I think is the sheet anchor of the 64th Amendment Bill and it says: Subject to the provisions of this Constitution the Legislature of a State may by law. endow the panchayats with such powers; and authority as may be necessary to enable them to function as institutions of self-government and such law may contain provisions for devolution of powers and responsibilities upon the panchayat at the appropriate level, subject to such conditions as may be specified therein with respect to the preparation of plans for economic development and social justice; the implementation of justice; the implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to the matters listed in the Eleventh Schedule. So, it is, not a provision of this Constitution which is going to operate, but it is the provision of the legislation of the State which will hold the field and cover the various

items, as many as 29, mentioned in the Eleventh Schedule. Let me also make this clear that it will be a good opportunity because at least one of the Members of the opposition referred to article 249. It would be a good thing if two or more State Legislatures request Raiya Sabha to make a legislation under article 243E and then we can, as we have done in the case of environmental law, provide for a model legislation. But that legislation will not be for the Centre but for the States and the States can adopt that model legislation and carry on the good work. What has been thwarting the march of the people is the complete absence of the participation of the our people in the planning proses and in the implementation process. Right from building a small school, or having a small dispensary or having a road, they have to look to some body coming a some time and trying to complete the school over a period of 5 years or 10 years and in the meantime continuing perennially and endlessly 'Opera-tion Blackboard'. And I am glad that this measure will instil a sense of obligation, a sense of duty, a sense of pride and a sense of fulfilment in the villagers and it will bring about a rapid change. I know to what extent that change has taken place in my State of Maharashtra, Maharashtra is not the premier State for nothing. We do not say that there are no faults, but we have strengthened our grassroot institutions. We have powerful cooperatives today. The large tracts of prosperity which you see in Maharashtra today will now also be seen in U.P., will also be seen in Bihar, will also be seen in Orissa, Rajasthan other economically backward States. Ultimately, democracy is not merely political democracy; it is the economic democracy which is important. One must get equal opportunity and all the needs—shelter, food, clothing, education, medical care, employment and everything that goes in to fulfil the dignity of an individual. If you look at the one cardinal test, the sheet anche on which our Constitution is based—broad dodemocracy, equality of opportunity dignity of the individualyou will appreciate the importance of this measure and those who have chosen to oppose this measure for political reasons and ulterior gains will really one day rue the day for their opposition, here today, g

Short Duration

Then I found another argument, made by my hon friend, Mr. Upendra. He said: "Why don't you write for the word 'Governor' the words 'State Government'?" Now the scheme of the Constitution is absolutely clear. Whenever we use the word President or when ever we use the word Governor. either under article 74, or under article 163, it really means the Government. In the case of the Centre, it is the Union Government. In the case of the State, it is Justice the State Government. Krishna Iyor in Mary Ram's case has said—though I do not like to use it because ultimately the President is the highest office under our Constitution—that the President and the Governor are mere abbreviations for the Union Government and the State Government. That is the correct position. One knows of this position. Therefore, it is unfortunate that in some places the Chief Ministers had really to be controlled and checked by the Governor. But that does not alter the aconstitutional position. i a Bor

The merit of these bills is the reservation—30 per cent reservation for women and reservation for the scheduled castes and scheduled tribes. People who have been suppressed, people who have been rendered helpless, people who continue to be the weaker sections now will have their voice expressed in the management of their destiny. Mr. Upendra said, "we believe in regular elections." One knows for how many years, they did not hold the elections to Hyderabad Municipality. When it was held after many decades, since the Telugu Desam list there, what they did was they stopped all the funds of Hyderabad Muninicipality. These are all things very well known. To the extent that this gives that Constitutional assurance of continuity the guarantee that nobody, will touch you for a period of fiv years and, even if somebody touches you, within six months you will have fresh elections Constitutionally, mandatorily. I think, that is a very positive, and a very long step, in the right direction.

Well the DMK is opposing it. When it comes to automomy of the States, they say one thing but, when it comes to the autonomy of the village they have quite another thing to say.

, oga par (erio : Eastly, I can say, here I had moved a Resolution for stopping criminalization of politics. I have said things of various kinds on corruption. In fact, let me tell you, whom Mr. V.P. Singh was the Finance Minister, the only issue on which ldisagreed with him was when he accepted apologies from the economic offenders who were caught redhanded. Under what authority did you accept the apologies and let them scot-free:? But that suited people at that time. I also told him. that if a child were to be caught stealing a bread or a rupee from a pocket, he would be sent to jail for one month, but those whom you caught cheating redhanded to the tune of crores of rupees, them you allowed to go scot-free. So, my views on these things are well known, whether it is corruption or whether it is criminalization of politics.

Those who talk of Sarpanchs talk as if it is going to be the end of democracy and here I am remin-ded of what Churchill used to say: "Well, the Indians are not fit enough to govern themselves.' Here I see the same colonial, feuda'

[Shri Mnrlidhar Chandrakant Bhandare]

note coming from the Opposition. I have always had great faith in the sagacious voters of our country. They may be illiterate but they are not ignorant. There was a time in 1952 when Rajaji said, "Well, you can give voting rights only to graduates or only to matriculates or only to those who are literate," and we were those who epposed it because we knew that it was not merely conferring the right to vote but it was the unifying of the country.

People do not realize fully what Parliament is. It is one institution where all people of this country, whether they speak Famil or Kash-miri in their own State, speak with voice and in one language. Therefore, I must say that all these fears are totally misplaced and they are without foundation. And the people of the country know how to weed out the corrupt, how to weed out the oriminals, and I share here what has been so cloquently stated by my friend from Tamii Nadu, Mr. Swaminathan: We will surely usher in what Gandhia conceived as Gram Swarai. If the Opposition still chooses to he stubborn and obdurate in its opposition, it will be one example among the many of the Oppositon, running away from the issues, and it won't be long when the electors will also run away from them.

With these words, Sir, I support both the Bills wholeheartedly. Thank you very much.

SHRI RAM JETHMALANI (Karnataka): Mr. Vice-Chairman, Sir, while fully endorsing almost ewery word that was uttered by my two distinguished and weteran friends, Mr. Chitta Basu and Mr. Bhattacharjed, I wish to add a few numees in support of the submission that I wish to make that the intollectual attitude and philosophy be-

hind this measure are undesignable, the timing and motivation are highly objectionable and the manner in which the measure is being projected and presented to the people of India is almost obscene.

Sir, we are a secular country, and we pride ourselves in the secular Constitution that we have given to ourselves. The Constitution very wisely does not give primacy to any denominational religion. But our secularists tend to forget that secularism is itself a form of religion. Secularism itself consists of a set of tenets and principles on which our republic is to conduct its own affairs. Just as every denominational religion has a holy book, the Republic also has a holy book, and that holy book is the Constitution of India.

Sin, reverence to this Constitution by reverence I do not suggest that the Constitution is unamendable, that the Constitution can never be altered but a basic minimum reverence for the Constitution, I think, is a condition of political stability, is a condition of political stability, is a condition of our constitutional polity. And more than that, it is an assurance of continued protection of fundamental human freedoms which are written in the body of our Constitution.

Sir, the Constitution is a bask law becasue that law was given by the people of India to themselves Other laws are enacted by subordinate legislatures, whether it is the State Logislature or the Contra Legislature or other subordinate legislatures, but the basic law is the law given by the people themselves

बार रस्याकर पाण्येस (उत्तर प्रदेश) मॉननीं उपाक्ष्यक्ष जी, मेरा व्यवस्था का प्रमने हैं...

THE VICE-CHAIRMAN (SHR. B. STAYANARAYAN REDDY). Don't record anything of what he says.

^{*}Not recorded.

DR. RATNAKAR PANDEY:*

उपस्थाध्यक (भी बी॰ सस्युतारायण रेक्ट्री) श्राप बैठ जाइये । ये इस माननीय सदन के सदस्य हैं।

DR. RATNAKAR PANDEY: *

उपसन्तान्यक (श्री बी० सत्मतारायण रेक्ट्री) : रत्नाकर पांडेय जी, भाप कैठ जाईयें । मेहरवानी की ये । ऐसी बातें संदन में कहेना भागकों शोभा नहीं देता।

SHRI RAM JETHMALANI: Unless the House knows how to control him, the proceedings cannot go on ... (Interruptions)

DR. RATNAKAR PANDEY: * (Interruptions)

SHRI RAM JETHMALANT: He should stop. (Interruptions)

DR. RATNAKAR PANDEY: * (Interruptions)

उप्तम्हेषक (श्री बी सत्यावार्यक रेक्डो) हे एक माननीय सदस्य है इस सदन के । श्रापको यह मोभा नहीं देता । श्राप क्रपया बैठ जाइये ।

DR. RATNAKAR PANDEY:*

उपसभाष्यक (भी बी० सस्यनारायण रेक्बी) : इनकी कोई बात रिकार्ड न की जाये।

डा॰ रत्नाकर पाण्डेय : जब तक ये बोलेंगे, मैं बाहर जा रहा हूं।

उपसमाध्यस् (श्री बी० सत्यतारायम् रेड्डी): जाइये-जाइये, बाहर जाइये। (व्यवधान)

SHRI RAM JETHMALANI: Before I proceed, I suggest that all these obscene utterances must be struck off the record. Sir, I wish to make it clear that we will not allow the Prime Minister to speak if this is the condition. Either this

gentleman should stop or we will not allow the proceedings to go on.

जपसामाध्यक्ष (श्री बी० सम्यन। रायका रेक्की): जो कुछ उन्होंने भ्रापके करें में कह है वह रिकार्ड में नहीं गया है।

श्रीमती सूर्यक्रांत्र जयकंतराव पार्कका (महाराष्ट्र) : आम रीक कर तो क्षेंखरे प्रधान मंत्री को । कैसे रोक्षेतें हैं ?

बी क्सल बोराएका (राजस्थान) : देखिये प्राप चैलेंन मतः को ये, बहिन जो ।

खासमाध्यक्षः (भी बीं संयम्भाषाक्षणः रेप्डी) मेरी बर्गर इत्त ते विसी की तिरिसाई में नहीं तिर्मी । (भाषाक्षणः) कमले मोरारङ्गः जी, आप्तक्षां करा रहे हैं? उन्हों श्रादत झामको श्रा गयीः ? शहर केंटे जाइसे।

SHRI RAM JETHMALANI It is a wrong attitude that whenever the ruling party conceives a political whim of entertains a caprice or wants to do something. which they regard politically expedient for the time being and if the Constitution stands in the way of those irrational projects, it is the Constitution which must be alt red. changed, maimed or distorted out of shape. I suggest that the Constitution in this country is not receiving the respect which even the Cattle Trespass Act and other statutes of a similar kind are receiving. In 39 years, the Constitution has been amended 65 times. and this is the 65th amendment. which is being passed. I suggest that this is not a very enviable record. To treat the Constitution in this. manner and amend it every time it stands in the way of your political designs is, with respect, to betray a sense of public frivolity, to betray a sense of public irresponsibility and to betray a lack of commitment to the republic of which the Constitution is the Holy Book. So far as the Constitution is concerned, the founding fathers, who consisted of a brilliant galaxy of Constitution-makers and considered the

^{*}Not recorded.

[Shri Ram Jethmalani]

question of power to the people and whe so-called grass-roots democracy, had decided in wisdom that it is the State legislatures which shall be competent and in a position to deal with this problem of devolution of power at the local levels and they in their wisdom after a great deliberation enacted Article 40 of the Directive Principles and put the administration of Panchayats and the setting up of local self-Government units in the State List. While I do not suggest that occasionally one Entry may not be shifted from the State List to the Central List and while I do not suggest that you are tinkering with the basic sense of the Constitution now, Indian: suggest that this delicate principle of federalism which was written into the f. Constitution deserves to be respected. And if it is to be tinkered with, it is to be tinkered with for a sufficient cause, which does not in my opinion exist at all. It is worth recalling that the record of non-Congress Governments in the matter of local-self-Government is an impressive record. Wherever non-Congress Governments have flourished and had been in power, the local-self-Government has at the same time flourished. Why was it then not possible for the ruling party to compel the Governments which were ruling the States on their behalf, why did they not compel those Governments to enact legislation and make a reality of the local-self-Governments which is being talked about today? Congress must realise and the ruling party must realise and all 9.00 P.M. political parties must realise that before you tinker with the Constitution and amend it even for a supposedly laudable purpose, you must look at it gravely, you

must look at it seriously, a second

time, and watch warily because if a thing cannot be done under the Constitution usit exists, it must introduce a sense of introspection and seriousness and find our that something is not wrong with the project upon which you hav embarked. Sir, the least that should be done before a Constitutional amendment is embarked upon is that you must go to the people with a proper election manifesto and seek the mandate of the people for amendment of the Constitution. When the Janata Party came into power in 1977, the Janata Government had made it a part of the election manifesto that the Forty-second Amendment) of the Constitution shall be reported if it comes into power and we shall make amendments to the Constitution which shall maker eimposition of the emergency more difficult. It is with that mandate that the Constitutional amendments of a limited character were carried out by the Janata Party and that is the precedent which must be followed. I have in vain looked at the Congress election manifesto of 1984-85. There is only one paragraph, 94, which talks of Cen-There is no tre-State relations. reference to Panchayats and setting up of Panchayats and even that limited paragraph, 94, of the Congress election manifesto talks of Centre-State relations and it says "To strengthen the Centre," it is not necessary at all to weaken the States and the strengthening of tne States is the process by which the Centre itself can be strengthened." This is the Congress election manifesto. It gave no indication to the electorate that you wanted to amend the Constitution during the next five years for the purpose of this so-called devolution of political Therefore, Sir, my first submission is that this is a lame-duck Government. This lame-duck Government which is breathing its last has no moral authority tinker with the Constitution. Now. we are going to the people for a trial of political strength. Go to

the people, tell the people that you went to ushur In tris kind of Panchayati Raj; you want to give grass-root democracy to the people for which they, according to you are hungering, all the poor people in the country are waiting for this great gift of God, to descend upon them. Go to the people, have a mandate for your election manifesio and if the people return you to power, come and make this Constitutional amendment. without a mandate from the people to interfere with the Constitution is thoroughly immoral particularly when it is going to interfer: with the very delicate principle of feder alism which the founding fathers wrote in the Indian Constitution in some great detail and with utmost care.

Sir, then, at some stage not under any inner intellectual compulsions or political compulsions of the ruling party but under other compulsions. The Sarkaria Commission came to be appointed. Before the Sarkaria Commission, no such proposal was mooted on behalf of the ruling This proposal came to be mooted by other non-Congress Governments and non-Congress political parties and the Sarkaria Commission devotes a good part of its report to the examination of this phenomenon and the Sarkaria Commission very wisely reported that the first method, primary method of introducing local self-Government in a better form is that you must resort to consent legislation, give it to the States, recommend this legislation to the States, and if the people of this country want that model legislation as a great gift of God which now the Prime Minister of India and the Congress Government are going to give, then, the people will themselves compel the Governments to pass that State legislation and those ments which do not pass this legislation will be thrown out of power by the people. Sir, the Sarkaria Commission said "You resort to

this consent legislation, a model legislation being recommended." It said "Otherwise, resort to article 249. Let the Council of States representing the various States of India pass a resolution by a twomajority and enable the Centre to legislate upon this subject in national interest" or it said "You follow the other method. the third method" wnich they suggested was "you have the legislation by consent of two or more first passing resolution that the Centre should legislate for those groups of States and then when the model is found to be workable by those groups of States, then it will be immediately and thereafter voluntarily adopted by other States which are struck by the wisdom and the efficacy of this phenomenon. Sir, the Commission gave two constitutional amendment methods the last place and I am surprised that the ruling party has not tried the first, the second and the third expedient at all and has proceeded now to amend the Constitution and the motivation obviously. Sir. is that you want to impress upon the people of this country that all others wanted to deny to you power but we are now giving you a gift even by the great expedient of having to amend the Constitution for your benefit. This is the deception of which Mr. Chitta Basu talked about. This is the collosal and grand deception and smokescreen of which Mr. Bhattacharjee talked about and it is a grand scheme of deception of the people and Sir. I want particularly to lodge my protest against the manner in which the Prime Minister and his supporters go round the country, telling the people that the Prime Minister is now giving power to the people. Has the Prime Minister of this country, have his supporters and these are speeches on the Doordarshan, these are speeches on the Radio, these are speeches which have been quoted and requoted in every newspaper—any power to give to the people? They say

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that the Prime Minister now has decided to turn over power to the people of this country. Sir, who is the Prime Minister of this country to give power to the people? It is the people of the country that have given power to the Prime Minister himself. First of all the scheme of the constitution is this. (Interruptions)

SHRI H. HANUMANTHAP-PA (Karnataka): Mr. Jothmalani, will you yield for a minute?

SHRI RAM JETHMALANI: Sir, I do not yield to anybody. I am not yielding. Kindly ask him to sit down.

SHRI H. HANUMANTHAP-PA: Will you yield for a minute? (Interruptions).

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): No, Mr. Hanumanthappa, I am not allowing you. Whatever Mr. Hanumanthappa speaks will not go on record. (Interruptions).

SHRI H. HANUMANTHAPPA:*

∃ SHRI RAM JETHMALANI: Sir, the people of this country have all the power in them. If the people of this country wanted any particular legislation to be passed for their benefit, they would have asked for it. I want to know one thing. In the whole country and in most of the States, it is the Congress party which has been in power. Then why is it for the last forty years or so, nothing has been done to strengthen the level so-called grass-root democracy? (Interruption). I have heard almost with dismay an argument which is made on behalf of the propogandists that for the first time in the history of this country. the people are going to get powers which were denied to them by Jawaharlal Nohru, Lal Bahadur Shastri and by the present Prime Minister's mother. Sir, this is an undeserved arrogance, an arrogance which is matched by the

ignorance and the sycophancy of the ruling party but it has no possible foundation in any kind of merit. Sir, allied with and connected with this so-called Panchayati Raj. (Interruptions).

THE VICE-CHAIRMAN (SHRIB. SATYANARAYAN REDDY): The interruptions will not go on record.

SHRI RAM JETHMALANI: Sir, I agree with my friend Mr. Murlidhar Bhandare. (Interruptions).

SHRI VITHALRAO MADHAVRAO JADHAV:*

SHRI DEBA PRASAD RAY (West Bengal):*

SHRI VITHALRAO MADHAVRAO JADHAV:*

[The Deputy Chairman in the Chair]

DR. BAPU KALDATE (Maharashtra): Something has happened to them. (Interruptions).

उपसमापति: ग्राप सब लोग बोलेंगे तो मेरी समझ में ऋछ नहीं मायेगा । (स्यवधान) आप बैठ जाइये। मेरी अमझ कुछ नहीं आ रहा है। (व्यवधान) I cannot understand what your problem is. Please sit down. I request hon. Members to sit down. I do not want to name anybody. Please sit down. I do not even want to take names. Please down. I verv humbly request. Please sit down. It is very late. (Interruptions). Just listen to me. श्राप बैठेगेतामें कुछ समझ सकगी। एक म्रादमी कोई धोलेंगा, भानी तकलीफ बयान करेगा तो मेरी समझ से आ तभी कुछ कह सकती हूं। (व्यवधान) He has his time. Let him his speech. At 9.30 we have the reply. We do not want to delay. (Interruptions). Please sit Please take your seats. (Interruptions). I am not able to hear.

SHRI M. S. GURUPADA-SWAMY: I do not understand why they are misbehaving. Tilere is no

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reason. (Interruptions). It seems they have lost their balance.

Constitution

उपसमापति : में भ्रापसे रिक्वेस्ट कि ग्राप बैठ जाइबे, मेरी बात सून ली ये। (व्यवधान) Just a minute. Listen to me. Their party has got 34 minutes. If one Member wants to speak, it is up to them. If five Members want to speak, it is also up to them to adjust. It is all right. (Intertuptions).

SHRI M. S. GURUPADASWA-MY: Your behaviour is very shameful really. You do not know how to behave. (Interruptions).

थीं सुरेग्बजीत सिंह ग्रहल्यालियां (बिहार) : यह वही दल है . . (व्यवधान) . ितने कस्टीट एशन अमेडिमेंट का विरोध किया था। (व्यवधान) यह वहीं दल है जो पंचायती राच विल का विरोध कर रहा है . . . (व्यवधान)

THE DEPUTY CHAIRMAN: Please, please, just a minute. (Interruptions) Please.. (Interruptions) Do you know the meaning of 'please'? That is why I am saying: Please. The time for the Janata Dal is 34 minutes. The Member started at 8.49. It is 9.16 only. Let him finish his speech. There is no point in getting agitated. (Interruptions)

I want to ask the Leader of the Janata Dal whether one person will speak? I have two names listed.

SHRI KAMAL MORARKA: All the time for Mr. Jethmalani.

THE DEPUTY CHAIRMAN: Who are you to decide? Are you the leader also (Interruptions) So Mr. Virendra Verma will also speak. Please conclude speech. (Interruptions)

SHRI RAM JETHMALANI: How much more time do you want to give me?

THE DEPUTY CHAIRMAN: It is not for me. It is for your own self. You have 34 minutes. much time do you want to give to Mr. Vorma?

SHRI RAM JETHMALANI: Please give him 10 minutes and 24 to me. How much time is left? (Interruptions) Ten minutes? All right. That is the promise. (Interruptions) Five minutes (Interruptions) Now, Madam, do I start? Do I finish?

Now, Madam, the short time of five minutes that is left I wish to devote to two pieces of specific deception which are being practised upon the people of Country.

The first piece of deception is that never in the history of this country has a constitutional amendment of such vital public import has ever been brought before this House. Madam, I think this is an affront not only to the great galaxy of statesmen that fashioned the basic law of our country but it is also an insult to the memory of all the great men that have ruled from time to time country and have exercised political power.

Madam, I wish to record for posterity that I am not prepared to believe that Mr. Rajiv Gandhi is another Dr. Ambedkar. I am not prepared to believe that any of these gentlemen sitting across this House, across the bar of this House, on the other side, have even the remote resemblance to that brilliant galaxy of people who sat in the Constituent Assembly of India. (Interruptions)

THE DEPUTY CHAIRMAN: That is his viewpoint. Why should you object? Let him have his viewpoint. Do not object. It is his viewpoint. Why do you want to object to it?

SHRI RAM JETHMALANI: Now I come to the second pieces of deception. (Interruptions). The second piece of public deception is that by this amendment the lost and the forgotten dream of Gandriji being realised for the first time in the history of this country. I refuse to believe that Gandhiji is reborn. I refuse to believe that the present Prime Minister has the remotest possible resemblance to the Mahatma Gadhi whose memory is being utilised and is misused and is being insulted for the purpose of this base political end.

Madam, I agree with only one thing which my friend, Mr. Bhandare, said. The people of this country are very intelligent. The people of this country know who the corrupt are. The people of this country know how to deal with corruption. Let me say this and this is my feeling about the people of this country. people of this country, the poor people of this country for whom you are shedding crocodile tears are not waiting now in their villages and in their slums and in their hovels for this Jawahar Rozgar Yoing to fructify and some federal money to pour forth into the villages. Madam, I wish to record my protest against public money which you have taken from the poor people being distributed, small petty portion of that money being distributed, and that should be called as if it is a gift from the Jawanarlal Nerhu's family or it is a gift from Rajiv Gandhi. protestagainst this Yojna being called Jawahar Yoina. The late Prime Minister of this country have objected to it.

Madam, now I am winding up. The people of this country are not interested in getting a pittance of the money which you have stolen from them. They are interested the stolen wealth being in all brought back from foreign countries and distributed to the people of this country. The people of this country swant to know who with originators of this yoing are The people of this country want to know who is the identity of PITCO, who is the identity of Moineau and who is Moineau. They all know who have taken away the poor people's money. Bring back that poor people's money and that is what the poor people of this country want. They will tell you when you go to them for their vote. When you ask them for their vote, they will tell you; Bring back that money and please return to us our stolen money which you have taken away and not give us this pittance of a gift. We are not going to be satisfied with the crumbs that you are throwing. Thank you.

श्री मीर्जा इशविकेंग (गुजरात) माननीया ज्यसभापति महोदया, संविधान 64वे ग्रौर 65वें संशोधन का मैं हार्दिक समर्थन करते हुए यह कहना चाहता हं कि एक बहुत बड़ा क्रांतिकारी कदम कांग्रेस के नेतत्व में ग्रीर राजीव गांधी के नेतृत्व में आरज सदन के सामने प्रस्तावित किया गया है। मैं इस पर बोलते हुए यह कहना चाहंगा कि कई बाते वहां पर उठाई गई हैं। समय का **अ**भाव है वरना **अच्छ** ढंग से **इसका** जवाब भी दिया जासकता वा । इनके एक प्रश्न का जवाब पंडित जवाहर लाल नेहरु ने दिया है । विकेन्द्रीकरण की दिशा में ग्रौर पंचायती राज की व्यवस्था की दिशा में में उनके शब्दों को उद्धत करना चाहता हूं। मान्यवर, पंडित जवाहर लाल नेहर ने कुछ वर्ष पूर्व यह कहा था

''पंचायती राज के लिए म्रत्यंत उत्साह के तसके पर मैं पहुंचा हूं। भारत पांच लाख या उससे श्रविक गांवों में पंचायती राज की ंस्थापना करनी यह भारत के लिए बुनियादी एवं कान्तिकारी बात है। गांव में एक ग्रत्यन्त तक कार्यरत स्तर से उपर प्रतिनिधित्व वाली संस्थात्रों के इस विपुल जाल का विचार मझे रोमांचक लगता है

सर्वोपरि कक्षा में संसद हो या राज्यों वही लोकतन्त्र नहीं में विधानमण्डल लोकतन्त्र के मायने हैं एक ऐसी जो व्यक्ति को जागत कर के योग्य स्थान सम्भाल लेने की जब में आवश्यकता पैदा हो तो देश में भी स्थान को सम्भाल लेने की प्रत्येक व्यक्तिको तालीमबद्धकरनेवाली व्यवस्था''

यह व्यवस्था आज इस संविधान संशोधन से राजिव गांधी लाना चाहते हैं। पंडित जवाहरलाल नेहरु श्रौर श्रागे कहते इन्होंने जो प्रश्न किये हैं यह उन प्रश्नों का जवाब है--

"पंचायती राज तथा सहकारी समाज से भारत में राजकीय लोकतन्त्र से नहीं भ्रार्थिक लोकतन्त्र की भी स्थापना होगी। जिससे लोग स्वावलम्बी एवं समद्ध बनेंगे"

पंडित जवाहरलाल नेहरू आगे कहते हैं कि पंचायतों को अधिक सत्ता दिलाने की दिशा में यह तमाम प्रयास जो उस वक्त थोड़े बहत हुए थे उस वक्त उन्होंने कहा कि--

''पंचायतों को अधिक सत्ता दिलाने के तमाम यह प्रयास यानी पंचायती राज में कान्ति लाएंगे ऐसा मुने प्रतीत होता है"

इस कान्ति की निरन्तरता एंडित जवाहरलाल नेहरू से इन्दिरा गांधी तक, लाल बहादुर शास्त्री तक ग्रीर ग्राज राजीव गांधी तक चल कर आई है ग्रीर इस प्रकाश की भ्रधिक ज्योतिर्मय बनाने के लिए आज यह संविधान संशोधन विधेयक स्रापके सामने प्रस्तुत किया है। देश की जनता देखेगी म्राप यह व्यवस्था किस ढंग से ले जाना चाहते हैं, ग्राप इस व्यवस्थां को किस ढंग से अठलाना चाहते हैं । इसके में कहना चाहंगा कि विकेन्द्रे करण की बात करते हैं। विकेन्द्रीकरण कहां 'शुरु हो? उनका यह कहना है कि Power goes to C.M. हम और प्रधानकती कह रहे हैं कि goes to people ग्रब विकेन्द्रीकरण ग्रगर सीधे के द्रसे गाय तक पहुंचता है तो क्या हज है ? लेकिन दलाल उनको बनना है, बिचैलिये उनको बनना है क्योंकि सत्ता उनके हाथ

से छूटती नहीं है ग्रीर सत्ता का किस ढंग से दुरुपयोग किया गया है यह देश की ज्य हिशियरीं ने उन राज्यों मे से बताया है कि किस ढंग से सत्ता का ५ रुपयोग उन्होंने किया है। केन्द्र की व्यवस्था बनी थी इस में अपनी व्यवस्थां को मिला कर श्रपने नाम से किस हंग से उन्होंने लगाया। में कहना चाहुंगा कि राजीव गंधी ने यह प्रस्ताव देश के समक्ष ला कर पंचायतों को क्या-क्या सत्ता हमने दी है इसके ग्रन्तर्गत उनको एग्जिक्यटिव की सत्ता**दी** है, फाइनेशियल सत्ता उनको दी है ग्रौर सब से बड़ी बात यह है कि जिनका ण्चास प्रतिशत योगदान है देश की जनसंख्या मे ऐसी महिलाग्री को प्रतिनिधित्व देने की दिंशा में कारगर कदम इसके ग्रन्दर उठाने की बात है। इससे देश की महिलाग्रों का ग्रासन ऊंचा उठ सकता है उनके ग्रात्मविण्वास ग्रौर ग्रात्मसम्मानको हम और ऊंचा उठा सकते हैं। देश में पंचायती राज की व्यवस्था को नियमितता की दिशा में ले जाने का यह पहला कदम है। कानून बनाने की व्यवस्था तो राज्यों के हाथ में है हस्तातरण की बात कहां ब्राते है। कानन की सताती राज्ये की दी है कानून बनाएंगे चाहोंगे जैसा बैसा कानून बनाएगे : गुजरात में स्नाज चल रहा है; महाराष्ट्र में ब्राज चल रहा में । थे यह भी कहना चाहुंगा कि पश्चिमी बंगाल जहां विपक्ष दल की सरकार है पश्चिमी बंगाल में जो सरकार चल ती है उस में पंचायती राज की कुछ ग्रन्छी व्यवस्था जरूर है; आरध प्रदेश में भी चलती है और जो तमाम विपक्षी सरकारें हैं उनके अन्छे त वों का निचोड निकाल कर एक ऐसी व्यवस्था जो देश के सच्चे स्वरूप को ग्रन्छे इंग से उजागर कर सके यह मुक्क की एक सक्षम प्रयास हमारे सामने किया जा सकता है। मैं कहता हं कि विकेन्द्रीकरण के इम ग्रायोजन को यह झठलाना क्यों चाहते हैं ? मैं ग्रागे कहना चाहता हं कि इसे तरह प्लानिंग के सम्बन्ध में भी दिया गया है । राज्यों जिम्मेदार इसके अन्दर माना गया है। टैब्स, अवी और टौल वर्गरह के लिए भी राज्यों को पावर्ज है वह राज्यों के हाथ में है । कहां राज्यों का *गवर* हस्तांतरण हो रहा है ? मैं यह चहुंगा

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[श्री मीर्जा इशदि बैंग] कि केन्द्रिय सरकार इसके लिए एक ऐसा माइल लान बनाए एक माइल बिल धी प्रस्तुत करे जो तमाम राज्यों के लिए भ्रच्छे ढेग न अस्ती प्रणाली बनाने के लिए जसका मार्गदर्शन करे। महोदया वंचायती के प्रश्नों और विवादों को निपटाने के संबंध में एक ग्रलग जुड़ेशियल हिन्यनल राज्य स्तर पर स्थागित किया जाना वाहिए जिस ने उनके जो भी प्रधन है उनका निपटारा हो सकता है । धार्मिक तथा भाषा की लगमति एवं स्रो०वं ०२ी० का डामीनेशन ग्रादि के लिए भी इसके अदर जो शाडल का स्वरूप बनाया गया है उसमें प्रतिनधित्व देना चाहिए ।

Constitution

गर्जरसंकी बात की 🗇 रही है। सब ानते हैं कि गवर्नर का संविधान के श्रंतर्गन का स्थान है गवर्गर के स्वतंत्र प्रधिकार वहां भी दिये ग्ये हैं महोदया, संविधान के धनुसार यवर्नर को राज्य "रकार की सलाह : वाम करना होता है वह क्यों भूल ति हैं। चुनाव आपो किये 'ने हैं वे चुनाव को अलगे**ढां**ग से नहीं होंगे। इसके अदर प्रवधन दिया है कि जो चुनाव होंगे वे इलेक्पन कमीशन के ग्रांतर्गत होंगे। कहां घांधली होने की संभावना है। श्रीप भी पूरे देग में इसी तरह से चुनाव होते हैं । श्राटिकल 368 संसद को अधिकार देती है इन संशोधन करने का और इन अधिकार के अंतर्गत यह संशोधन प्रस्ताव आ हम रे सामने लाया गया है। आदिकल 316 सर्वधानिक कानून बनाने का द्रा<u>धिकार र</u>ज्यों को देती है। मैं उनसे पूछना चाहता हं कि विकेन्द्रीकरण की दिशा में जो मिं बनी थी उस समिति पर हस्ताक्षर कि के थे। **भ्रा**ज सुकरते क्यों हैं । उन पिति प्र **ह**स्ताक्षर थे श्री राम क्ल हेगड़े के. श्री इरा ाझियन के श्रीर मधु िमये के अगैर उन अबने अशोक मेहना समिति को सम्मुख कहा था कि संविधान संशोधन करके पंचायती राज व्यवस्था को सर्वधानिक दर्जा देना चाहिए। क्यों मुकर रहे हैं। यह भ्रापके लोगों ने ही वहा। भ्राप्त फिर ले द्बारा आप कहरहे हैं, याज फिर मुकर रहे , हैं। यह उनका मुखौटा है।

मैं दूरो बात कहना चाहता हु कि ... (समय को घंटो)... फरवरी 1989

में स्थानिक सरकारों की केन्द्रीय काउंसिल और अखिल भारतीय मेयर काउँ जिल की संयुक्त बैठक में उपेन्द्र जी िस राज्य से आते हैं उन प्रदेश की तेलग देशम सरकार आर केरल की वामवंकी कोची सरकार था पश्चिमी बंगाल की सरकार के प्रतिवियों के सड़ाल के ने न ने, उनके माक्स्वाद। मेर्र ने ही नगर विकालों ने संबंध । संबिधान संगोधन 💛 प्रसाव रखाथ श्रीर इसी तरह ... (समय की घंटो) मैं कन्क्लूड कर रहा हूं। इसी तरह 11वीं संयुक्त बैठक में राष्ट्रीय मोर्चा के यूथ ने तमाम न र ील लश्रों को समायदर्श दिसाने की मांग को थी।

महोदया, संविधान संशोधन से बनने वाले अधिकार और बाध्यता व्या लोकल कानुनों के बीच में बड़ा ग्रंार है। संविधान उको बाह्यता बनाता है। श्राखिर में एक बात कह कर श्रयनी बात खत्म करना चाहता हूं। गुरुपदस्वामी जी ने कुछ पाइट्स उठ**ये थे**। उन्होंने कहा था कि राज्य की विधान भाग्रों के प्रधिकार शाबादित हैं । इनक**े क**शं खुग्रा जा रहा है। अलग से उनको दिया जा रहा है। ग्राडवाणी जी ने भी ... यह कहा कि राज्य (समय की घंटी) सरकार के जो कानून हैं उन्हें इम्प्लीमेंट करना चाहिए । कानून होने के पश्चात् भी भा पर चुनाव नहीं हुए, यह एक हकीकत है ग्रीर समय पर चुनाव हो इसके लिए इसके अंदर ये अधिकार दिये गये हैं। ये इनको क्यों झुठला रहे हैं।

आखिर में इतना कहना चाहता हूं कि उपेन्द्र जी और दूसरे लोगों ने यह बात कही कि यह तो लन्बी प्रक्रिया थी श्रीर धां इसको क्यों लिए गया। ये भूल गये हैं कि यह प्रोग्राम तो तीन वर्ष पूर्व स चल रहा है। उपेद्र जी ने यह भी गलत कहा है कि उनकी सरकार को इपके श्रंदर कंसल्ट नहीं विवा गया। उनको पता होना चाहिए कि आपके राज्य के आपके अधिकारियों के प्रतिनधि ने वहां जो बैठक हुई थी उस बैठक में आकर **ऋपना निवेदन किया था । ऋष क्यों भूल** जाते हैं ग्रौर फिर कह रहे हैं कि ग्रांध्र प्रदेश सरकार को हमने कंसल्ट नहीं किया

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इसी तरह से मैं उनते यह कहना चाहता ह . . . (समय की घंटी)

उपसभावति: आप बैठ जाइये ।

श्री बीर्जा इशदिबेग: विदिन वन मितट हाई ५म कन्दर्डिंग ।

इसी उरह ने उन्होंने एक बात मेरे नेश प्रधात उंदी राजीव गांधी के वारे भें कही ! ज्वेन्द्र जी ने यह कहा कि उन्हें क्या वता कि जामीण व्यवस्था और आयोण वस्तु करा होती है । उपेन्द्र जी रेल संज्ञालय से आकर आपको अगर सव बातों का पना लग सकता है तो राजीव गांधी जी को जिनके घर में दी-दो प्रधान मंत्री हुए जिनके घर से आजादी आदोलन चला था जिनके खन में आजादी थी, जिनके खुन में राजनीति थी--इसको क्यों झठलाते हैं।

SHRI **PARVATHANENI** UPENDRA (Andhra Pradesh): I only said that I'rime Minister has never lived in a village. I stand by it.

श्री मीजा इशादिबेगः मैडम रंगमंच से ब्राकर के ब्रगर कोई एक व्यक्तित भ्रान्ध्र प्रदेश की शासन धुरी बाहन सकता है तो राजीव गांधी को आप किस मुंह ने अप कह रहे हैं ? राजीव गांधी के खून में राजनीति है राजीव गांधी के घर में ... (व्यवधान) प्राप्तको पूरा पता नहीं है ।... **(व्यवधान)** नहटक रंगमंच से प्राका के तुम्हें सब पता लग सकता है देश को चलाने का पता लग सकता है कीर जिलके घर से राजनीति चली है और वितके घर ले आ गदी के मादोलन चले हैं, उनको झुठला रहे हो और उनको यह कहर हो।

ज्येन्द्र जी, जापको ऐसी बात करने से वहले अपने घर की तरफ भी देख लेना चाहिए । . . (व्यवधान)

PARVATHANENI UPENDRA; Why are you leading? I only said Prime Minister never lived in a village. He does not know what a village is. And I stand by it ... (Interruptions)

THE DEPUTY CHAIMAN: I would Rumbly request you to please conclude and sit down.

श्री मीर्जा इशदिबेग : ग्राखिर में मैं एक शब्द बोल कर बैठ जाता हूं। मैं आपके माध्यम से तमाम संसद की श्रोर विपक्ष के मिलो को भी ग्रन्रक्त करता हं... (समय की घंटो).. कि एक सही दिशां में ले जाने वाला कदम जब कांग्रेस पार्टी ने रखा है, तो आप उसका समर्थन करें, वरना वही हाल होगा कि जिन लोगों ने बैंकों के नेशनलाईजेशन का जिस ढंग चे विरोध किया था श्रीर इसी ढंग से प्रजा ने जो उनको सबक सिखाया था, वहीं सबक श्राप लोगों को प्रजा सिखायेगी।

इन्हीं शब्दों के साथ मैं श्रापका धन्यवाद करना हं

उपसमापति : ग्राज के दिन मैडन स्पीच हो रही है ग्रीर उसके बाद ग्राखिरी श्रापकी होगी।

श्रो वीरेन्द्र वर्मा (उत्तर प्रदेश) : मेरी स्पीच करवा कर ब्राप मैंडन स्पीच करवा दीजिए।

उपसभापति: श्रटल जी क्या कहेंगे कि मेडन स्पीच बाद में करी।

श्री बोरेन्द्र वर्माः हां, मेडन स्पीच बाद में करवाइये।

उपसभापति : चलिए दीजिए, वर्मा जी । श्रापके दंस ही मिनट तो हैं।

श्री वीरेन्द्र वर्साः माननीया उपसभापति जी, इस ग्रादरणीय सदन का प्रत्येक माननीय सदस्य जनता को ग्रधिकार देने में, सत्ता के विकेन्द्रोक्तरण करने के पक्ष में है। सम्भवतः एक व्यक्ति भी ऐसा न होगां ... (व्यवधान) जो सत्ता का विकेन्द्रीकरण न चाहता हो।

डा० रत्नाकर पाण्डेय: एक है, राम जेटमलानी ।... (व्यवधान)

श्री बीरेन्द्र वर्मा : मैं श्रपनी यह बात इन तथ्यों पर ग्राधारित करता हं कि ग्रभी माननीय सदस्य जो कह रहे थे विपक्ष की श्रोर इशारा करके, जैसे कि विपक्ष विकेन्द्रीकरण के पक्ष में नहीं है, मैं उसे निराधार साबित करने की चेष्टा रखता

माननीया, ब्रान्ध्र प्रदेश में , पश्चिमी बंगाल में, कर्नाटक में भ्रौर तमिलनांड में विपक्ष की सरकारें हैं।

श्री सुब्रहमध्यम स्वासी: कर्नाटक मे नहीं हैं।

श्री वोरेन्द्र वर्माः ग्राप स्नलोजिएगा। श्राप उनसे कहें, उन्हें रोकियें। वह लीग बकार की बात करते हैं।

माननीया, यहां जिन प्रदेशों की मैंने चर्चा की, वहां विपक्ष की सरकारों ने जनता को सत्ता के विकेन्द्रीकरण के सिद्धांत के आधार पर ऋधिकार सौंपे। उन ग्रधिकारों की चर्चा, माननीय प्रधान मंत्री जी ने भी देश के विभिन्न कोनों में की है, किंतु मैं श्रापकी श्राज्ञा से यह बात बताना चाहता हूं कि मैं उत्तर प्रदेश का निवासी हूं। जिला परिषद या डिस्ट्रिक्ट बोर्ड जिसे कहते थे, उसका श्रध्यक्ष साढ़े चार साल तक मुजफफरनगर का रहा हूं। सन 1948 में डिस्ट्रिक्ट बोर्ड को जो ग्रधिकार थे जिला परिषदों की स्थापना के बाद उसका दसवां हिस्सा भी अधिकार आज जिला परिषदों के पास नहीं हैं । ... (ब्यवधान) पहले लीजिएगा, प्रब शोर मचाने से तो काम नहीं चलेगा। दसवां हिस्सा भी ग्राज जिला परिष ने के पास ग्रधिकार नहीं है। प्राथमिक शिक्षा भी ग्राज जिला परिषदों पास नहीं है ।...(ध्यवधान) प्राथमिक शिक्षा, जूनियर हाई स्कृल तर्क की शिक्षाएं डिस्ट्रिक्ट बोर्ड के पास श्री भीर आज प्राइमरी शिक्षा भी जिला परिषदों के पास नहीं हैं, पंचायतों के पास नही है।...(ब्यवधान)

एक माननीय सदस्य : वही तो देने जा रह हैं।.... (ब्यवधान)

श्री दीरेग्द्र वर्मा : देखिए, 🥫 डिस्टर्ब कर रहे हैं ! अब असलीयत फोस करना चाहिए। ग्रसलीयत को फो

एक माननीय सदस्यः कहने में अ करने में जो फर्क है अभी मालम जाएंगा ।... (व्यवधान)

उपसभापति: वर्मा जो, ग्राप इह देखिए, उधर मत देखिए ।

श्री वीरेन्द्र वर्षा : महोदयः, जो बिल ग्राएहैं इनमें विभिन्न समितियों ग्रप्रत्यक्ष चुनाव रख हैं जैसे उत्तर प्रो में ब्लाक कहते हैं, म्युनिसिपैलिटीज चैंयरमैनों के चुनाव वह सब चुनाव है जिसका अथ होता है कि च श्री भी पैसे वाला चुने हुए सदस्यों र खरीदता है। उठा भी लेते हैं, िछपा भ लेते हैं । भ्रान्ध्र प्रदेश और दूसरे प्रदे में डाइरेक्ट इलेक्शंज हैं, प्रत्यक्ष चुनाव हैं सहमत नहीं हूं ग्रापके इस प्रोविज से जो ग्रापने ग्रप्रत्यक्ष चनाव इसमें रा हैं, जो नोमीनेशन्ज रखें हैं न मैं उस हक में हं। माननीया, ऋभी एक माननी सदस्य यहां से चले गए 11 साल जिला परिषदों के चुनाव महाराष्ट्र नहीं हुए । 20-20 साल तक उत्त प्रदेश की नगरपालिकाओं श्रीरटाउन एरिए के चुनाव नहीं हुए हैं । उत्तर प्रदेश 10 जिला परिषद आज भी ऐसी जिनके अध्यक्षों के चुनाव अब तक न हुए हैं । माननीया, विभिन्न प्रदेशों सरकारों को शिकायतें थीं कि हमें ग्री: ग्रधिकार दिए जाएं । उसी के सरकारिया कमीशन का गठन मझे ऐसा प्रतीत होता है कि इन कनन के जरिए विकेन्द्रीयकरण केन्द्रीयकरण अधिकारों का किया जा है। चर्चा है राज्यपाल की, स्रभी मेरे माननीय मित्र राज्यपाल के ग्रधिकारों की चर्चा कररहेथे। राज्यपाल के अधिका तो हमने 1984 में देखा था, चले πए।माननीय सदस्य एक बैठे हैं था 1984 में आन्ध्र प्रदेश में राज्यपाल वे: इक्षिकारों को, देख। था जम्मू और वाश्मीर में जिस प्रकार राज्यपाल ने अपने अधिकारों का दुरुतयोग किया था, देखा है हमने राज्यपाल के अधिकारों को कर्नाटक में जिस प्रकार से उसका दुरुतयोग आज हुआ है और देखा है हमने राज्यपाल के अधिकारों को मिजो-रम और नागलैंड में जिस प्रकार उसने अपने अधिकारों का दुरुपोग किया है। राज्यपाल केन्द्रीय सरकार का खिलौना है, क्ष्यपाल केन्द्रीय सरकार का खिलौना है, क्ष्यपाल केन्द्रीय सरकार का खिलौना है, क्ष्यपाल केन्द्रीय सरकार का, प्रधानमंत्री का या गृह मती का एक खिलौना है, उनके इशारे पर नाचता है, उनका एजेन्ट है। ... (व्यवधान)

श्री सतपाल मित्तल (नःस-निर्देशित) । यह गर्भा है, जिल्कुल गला बात है।

उपसमापितः वर्मा जी, एजेण्ट है, नाचता है, इस्तेमाल न करें।

SHRI PARVATHANENI UPENDRA: What is this? Is it unparliamentary to say that the Governor is an agent of the Central Government?

THE DEPUTY CHAIRMAN:
You don't say that, Mr. Upendra.
You understand what Mr. Verma
meant. राज्यपाल को कहना कि एजेन्ट है,
नाचता है, गलत बात है। यह अच्छा नहीं लगता।
Someday you might also become
a Governor. यह रिमार्क मत लाइए।

SHRI SUBRAMANIAN SWAMY: Shri Ramlal is in Janata Dal now.

SHRI PARVATHANENI UPENDRA: But not in Janata Party.

श्री सतपः ल मित्तलः : जो गलत काम करता है, वह जनता दल में चला जाता है, रामलाल जी चले गये।

श्री वीरेन्द्र वर्मा: उनने आपके इशारे पर काम कि गर्धा।.... (व्यवधान).. जहां तक लोकतंत्र को मजबून करने की चर्चा है, सब सहमत हैं, कोई भी इसका विरोधी नहीं है।

उपसभापति : वर्मा जी, एक मिनिट में भ्राप खतम की जिए ।

्श्री वीरेन्द्र वर्माः देखिए, बहन जी, माननीया, बहन जी तो गलत कह गया, भ्रादरणीया, मेरे तो श्रभी तीन-चार मिनिट भी नहीं हुए ।

उपसमापितः वह तो श्रापके साथियों ने े **ले** लिए, उनसे झगड़ा करिए ।

श्री बीरन्द्र वर्माः श्रादरणीया, श्राप जल्दी न करें, मैं ल्दी समाप्त करता हूं। लोकतंत्र को मजबूत करने की चर्चा हाउस में प्रायः उठती है। हम सभी उनके हक में हैं और हक में सभी को होना चाहिए। देश में लोकतंत्र स्थापित भी है। कल भी चर्चा हुई उसन पेशतर भी, कि 1977 ईतवी में लोकतंत्र का गला घोंटा गया, नौ राज्यों की, जनता की चृगी हुई मरकरों को भंग किया । . . (व्यवधान) . . . मैं उस समय मिनिस्टर था, जनता हं, लेकिन 1980 ईतवी में भी नौ ही सरकारों को आपकी सरकार ने भी उसी ही प्रकार से डिजोल्व किया था, जिस प्रकार से कि सन् 1977 ईतवी में किया गया।

महोदया, प्रधानमंत्री जी यह कहते हैं कि पंचायतों को ग्रधिकार देने से भ्रष्टा-चार समाप्त होगा । मैं जीवन भर भ्रष्टा-चार का जानी-दुश्मन रहा हूं, बिरोंधी हूं श्रौर रहंगा। मुझे अधिक प्रसन्नता है कि माननीय प्रधानमंत्री जी भ्रष्टाचार पंचायतों को ग्रधिकार देने से समाप्त करने का इरादा रखते हैं, लेकिन भ्राष्टाचार तो ग्राज उत्पर से नीच जा रहा है, नीचे से ऊपर को नहीं चल रहा है। एक बात ग्रीर कहते हैं हैं प्रधानमंत्री जी कि सत्ता के दलालों को हटाना है। अरे भाई में पूछता हूं मत्ता किसके हाथ में है मेरे ने ज्यादा आणको पता है, तो फिर सत्ता के दलाल कौन हुए ? सत्ता जिनके हाथ में है, दलाल उन्हीं के होंगे। तो उन्हें श्राप हरा दें। दलाल बना नहीं रखे हैं।...(समय की घंटी)...

माननीया, समाप्त कर रहा हूं। जहां तक शेड्यूल्ड कांस्ट्स, शेड्यूल्ड-ट्रइडन महिलाग्रों के आरक्षण की बात है सभी

[श्री वीरेन्द्र वर्मा]

इससे सहमत हैं, सौ फीसदी सहमत हैं। कर्नाटक में जब जनता दल की सरकार थी, वहां महिलाग्रों के लिए 25 प्रतिशत सीटें रिजर्वकी गई थीं। यह जो बिल है, श्रापका इसमें शड्युल्ड कास्ट्स शेड्युल्ड-ट्राइब्ज, महिलाओं के लिए तो आरक्षण रखा है, लेकिन पिछड़े वर्ग के लिए ग्रार-क्षण को कोई प्रावधान नहीं रखा है इ १ लिए भी मैं इसका विरोधी हूं। और भी बातें हैं, जिनसे मैं पूर्णतः सहमत नहीं हं। मैं इसका इस कारण भी बिरोध करता हु कि चुनाव सिर पर हैं, जनता नई स सद्को चुनेगी, नई संसद् सभी प्रदेशों के नेतास्रों से, मुख्य मंत्रियों से परामर्श कर नए बिल को तैयार करे और सबकी इच्छा के अनुपार बिल तैयार हो तभी देश के श्रीर जनता के हित में होया।

इन्हीं शब्दों के साथ मैं इन बिलों का विरोध करता हं।

THE DEPUTY CHAIRMAN: Shri A. Nallasivan. Honourable Members, this is his maiden speech... (Interruptions)...

NALLASIVAN SHRI (Tamil Nadu): Madam, Deputy Chairman, I thank you for the opportunity given to me for making my maiden speech in this august House.

Madam, at the outset I wish to state that our party, the Communist Part of India (Marxist), opposes these two Bills on Panchayati Raj and Nagar Palikas. Our party considers that these two Bills are further sinister steps on the part of the Government of India in making the Indian State more and more authoritarian. The attitude authoritarianism in politics to cutting more and more at the root of federalism and concentrating more and more powers in the hands of the Centre.

Madam, we know that the political set-up of the country consists

Central . of three tiers—the vernment, the State Go ve ment and the Local Self-Gove ment. Our Constitution pla the third tier, that is, Local S Government, under the respon bility and control of the State vernment. In our country, the ge ral democratic opinion is m and more insistent upon giving m powers to the States, that is, St autonomy, so that the States be able to fulfil the responsibi of administering not only the S but also the Local Self-Gov institutions, which is responsibility. But he through these two Bills the vernment of India wants to the away even the powers that are existing with the State Gove ment. Not only that. The : vernment of India proposes to su vise how the Centrals Bills will administered by State Governme with regard Local Self-Gove ment bodies.

My friend from the Congr side was saying that the w "Governor" is being put there the Bill, that it is equivalent "State" and that Governor me the State. Then why don't you the word "State" itself there? are doing this because you wan put the Governor over the head the State in the matter of b∩d ministering these local That is the position. The Cer says that these Bills have h for decentralisation brought powers. Our party also stands devolution of more powers local self-government. We have not only as a policy but we implementing in West Ber and Kerala. For instance, we I given more powers to them West Bengal not only to admi ter the civic needs but also register the tenancy rights of peasants and agricultural labou in the rural areas. We have gi powers to local self-g bodies in West Bengal than w has been envisaged in this chayati Raj Bill. We have gi more substantive powers to the panchayati raj institutions in West Bengal the responsibility registering the tenancy rights of the peasants in the villages.

My friend from the Congress (I) on the other side is telling that because of this Panchayati Bill, the rural people are going have a very jubilant social, economic and political life in the rural areas. He also talked participation in the mass activities in the rural, panchayat areas. I want to ask him only one question. Prof. Mahalanobis had given a report to Pt, Jawaharlal Nehru saying that even according to the land ceiling acts of the Congress Governments. there will be 64 crore acres of extra land in the hands of the Gove nment to be distributed to the poor. What is the record of the Congress regard to land reforms? Without land beyond ceiling being found in villages and being distributed to agricultural labourers and peasants, how are you going to enthuse the rural people to take part as a mass in the activities of the panchayats? But in West Bengal more and Kerala we have given powers to the panchayats.

My point is, even to bring about uniform devolution of power to can it the local self-government, brought about without cutting into the powers of the States in the crucial areas of elections and auditing in the local self-govenadministration. You say, ment you want to give power to panchayats. All right. Can it not be brought cutting the rights about without of the State Governments in the **c**rucial areas of election auditing? The most question to Congress be answered by the Government is this. We also stand for devolution of powers. But can it not be done like that?

The e bills are in line with the policy already taken by the Government of India in the matter of convening directly the meetings of District Magistrates, Municipal Commissioners, the Block Development Officers etc. Without reference to the State Governments. You are doing all that Then, where is the power State Government Why should there be a State Goverment at all? The Constitution may straightacway be changed into a unitary constitution. What is meaning of this? You are telling the District Magistrates, you are telling the Municipal Commissioners, von are telling the Block Development Officers, "After all, the power is in the hands of the Centre. You need not act according to the directives of the State Government." you not encouraging disobedience State among the Government officials ? This is how you are undermining even the existing powers with the States. Therefore, you are trying to build up a unitary state, keeping the form of a federal state. That is what you are trying to da.

You are taking away the powers of the Governments on State elections saying that the elections are being delayed. But what is the elections will be guarantee that held regular for local bodies even when the responsibility is transferred to the Election Commission? For instance, there is an accusation in the political circles that even the Election Commission adjusts its programmes according to the convenience of the ruling party at the Centre.

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If such an accusation is there against the Election Commission itself, where is the guarantee of holding regular elections? Simply because you are amending

Constitution, will there be regular elections to the local bodies No. Have we not discussed recently the postponing of elections to the Karnataka Legislature ? though the situation is ripe for elections, you are postponing the elections in that State because the people's opinion is against you because of the rise in prices of so many essential commodities. Therefore, you are trying to make use of the provisions in the Constitution in such a way that the Central Government can extend the Governor's rule for a full one year. Then where is the guarantee for holding regular elections to the Panchayati Raj boards even after the amendment of the Constitution? this connection I want to bring to your notice that most of the overdue elections in local bodies have not been held mostly in Cong-States. I can give ress (I) ruled you the example of my own State, Tamil Nadu. When the AIADMK was in power, it was the Congress party which was aiding that vernment to drag on its feet on the question of conducting elections for nine years. You can see mostly Congress (I) ruled States are not conducting elections regularly to the local bodies. Therefore, should have criticised and punished your own Chief Ministers who have not conducted elections regularly. Instead of that you are now punishing all the States by taking away even their existing powers. Now you are going to transfer the auditing authority to the Comntroller and Auditor General of India... (Interruptions)

THE DEPUTY CHAIRMAN: Never disturb anybody who is making a maiden speech.

SHRI A. NALLASIVAN: How will you be able to audit the accounts of lakhs and lakhs of municipalities and Panchayati Raj bodies with the help of the CAG set up in Delhi? What purpose

will it serve by bringing CAG alinto the picture? You say you have brought this Bill with the intentic of giving more powers to the people But that is not your intentio Why could you not bring it in t last $4\frac{1}{2}$ years? Why are yo bringing it at the fag end of you five-year term? Because you a having your eyes on the election Let alone bringing this Bill, fir hold elections to the municipalitie and local bodies in the Congress (ruled States. Why have you no done that ? you are now doin it because the people in the Congre (I) ruled States are very dissatisfied with the absence of civic rights and amenitie The civic needs have not bee fulfilled. Threrefore, the Congre Command feels saying that they are going to give powers to the people, the people can be mesmerised into believir that the Congress High Command especially Rajiv Gandhi, is givin power to them; so they should vot for him.

THE DEPUTY CHAIRMAN You can interrupt but not anyon who is making a maiden speech

SHRI A. NALLASIVAN: The Indian people will now see through your game. They understand you now. So, on behalf of my party oppose these Bills.

THE PRIME MINISTER (SHR) GANDHI): Madam Deputy Chairman, I have been following with the closest interest this important debate on the Panchayat: Raj and Nagarpalika Bills. These Constitutional Amendments, which introuduce I had the honour to at the last session, are of truly historic and revolutionary significanc. It is, therefore, not surprising that the debate should have been sometimes stormy, sometimes incisive, sometimes reflective, but at all times lively. I wish to thank all members or

both sides of the House for the important contributions they have made to this debate which is bound to adorn textbooks on Constitutional history for many years come.

Constitution

By and large, it appears to me there is general acceptance of the, need for maximum democracy and maximum devolution. What is disputed is matters of Constitutional jurisdiction, political propriety, electoral motivation and legislative detail. Allow me, Madam, to deal with each of these apprehensions in turn.

It has now been well established in both Houses that there can be no doubt about the Union Government's competence to introduce these Constitutional Amendments. We have displayed the utmost rectitude in not impinging upon the essential Constitutional relationship established between the Union and the States. Our basic aim is to secure Constitutional sanctity for democracy in the Pan-chayats and Nagarpalikas and devolution to them of adequate power and finances to ensure the people's participation in the development process.

First, we have left Entry Five of the State List exactly as it is and where it is. The competence of State legislatures to deal with all municipal legislation relating to rural and urban local bodies has not been tampered with in any way. Second, care has been taken to so draft the Constitutional Amendments as to leave it en irely to State Legislatures to draft the law on the subject, and to State Governments to formulate pass the necessary orders to realise the objectives of these Constitutional Amendments. The only point I would wish to stress is that all municipal law has to conform to the provisions of the Constitution. These two Amendments, passed, will set the Constitutional stage on the basis of which State Legislatures will undertake detailed legislation'

Third, it is erroneous and misleading to say... (Interruptions)

AN HON. MEMBER: Sir.

SHRI RAJIV GANDHI : I said 'Third'. One, two, three; not Sir. Those who have not understood put on their head-phones.

Third, it is erroneous and misleading to say, as some Members opposite have alleged, that what we have attempted to do is to draft a detailed Municipal legislation by the backdoor of detailed constitutional Amendments. We have restricted ourselves to essential features such as regularity in elections and the forestalling of arbitrary and prolonged suspen-sions. We have been asked why we have prescribed in such a detail a common structure of Panchayats at village, intermediate and district levels, as also a common structure of Nagarpalikas for diffesizes of population. answer is simple. A uniform structure means uniform pattern and degree of democratic representation in the local bodies. Why should the pattern and degree of democracy differ from one part of the country to the other? We are, after all, one country. Another major objective we have in mind is to reduce the vast gap that now separates the voter from his representative. In a vast country like ours, there are at present not more than about 5,500 persons-5,000 in the State Legislatures and around 500 in Parliament—to directly represent 800 million people. The number of voters seeking the assistance of the elected representative is so large that there is no way the representative can really give his personal attention to his electrorate as a whole. Also, it means the people have to approach their M.L.A., or even M.P., to get grass-roots [Shri Rajiv Gandhi]

The Panproblems attended to. chayati Raj and Nagarpalika Bills will generate so many lakhs of elected grass-roots representatives that the distance between the voters and his representative would be drastic ally reduced, the powerbrokers would be driven their perches, and grass-root problems would receive grass-root attention. There is no reason why these benefits should no reach the people in a more or less uniform manner throughout the country. That objective can only be secured by uniformity in the structure of local bodies.

The third point is perhaps, of the greatest significance. We are determined to ensure just repre-sentation for the weaker sections of society through reservations in all our local bodies. The only way of ensuring uniformity in reservations is by ensuring a uniform structure of local Government. Let me give you an example to illustrate the complications that would have arisen if we had tried to secure a uniform system of reservations withouthaving a uniform structure o local Government. At present in some States including Congress-run Maharashtra and non-Congress - run West Bengal. the Panchayat Samiti is a body directly elected by the people at large. In some other States, however, the Panchayat Somiti is not a directly elected body but acommittee of the Chairman of Village In a directly elected Samiti it is entirely Panchayats. elected Panchayat feasible to reserve seats for Scheduled Castes and Schedued Tribes in proportion to their population, as also to reserve 30 percent of the seats for women. If, however, the Panchayat Samiti is not a directly elected body but only a committee of the Chairman of the Village Panchayats how is one to secure proportionate representation for Scheduled Castes and Scheduled Tribes or 30 per cent reservation for women? In prescribing a uniform

structure of local government for the country as a whole, our aim is not to arbitrarily impose uniform structure on a dicountry. It is only to ensure that there is uniformity of reservations throughout the country for the Scheduled Castes, the Scheduled Tribes and women. We are second to none in recognising the diversity of our country. We are second to none in celebrating the variegated cultures of our country. We are second to none in being the most passionate advocates of our unity in diversity, in recognising and affirming that, in a country like India, the only unity that is possible is by a large-hearted acceptance of diversity. Respect for diversity means recognising that palm trees grow in some parts of the country and the chinar grows elsewhere. But what has this to do with the oppression of Harijans or Adivasis or discrimination against women? Surely, the ladies of Kerala deserve equal treatment in the Panchayats as the laides of Kashmir, even as Scheduled Castes and Scheduled Tribes everywhere are entitled to equal representation. Diversity means respect for a Carnatic Kriti in Thanjavur, a baul in Bengal, a dhrupad in Gwalior and a manganiar lok-geet in Rajasthan. But does this mean reservations in Tamil Nadu should be different to reservations in Bengal? Does this mean that the Adivasis of Rajasthan should be treated differently to the Adivasis of Madhya Pradesh or that the Scheduled Castes in one part of the country should get reservations in proportion to their population but be denied the same privilege in other parts of the country? To do this would be to make a farce of the noble precept of unity in diversity.

We celebrate the intellectual, spiritual and cultural diversity of our country. But, as I said a minute ago, we are one country. When it comes to oppression and discri-mination, the people of Irdia are united in demanding a uniform end

to all oppression, all suppression all social tyranny, all obsolete social morals. I repeat, Madam, that it is to secure a uniform system of reservations that we were obliged to prescribe a uniform structure of local government.

I now turn to questions of political propriety which appear to have agitated the feelings of our friends opposite. We have been asked: How dare the Prime Minister interact directly with District Magistrates? I answer: What call has the Prime Minister of a country like India to remain as Prime Minister unless he feels at home in the humblest hut of the humblest. remotest village of our vast and varied country? I toured hundreds of villages. I spoke to countless people. There, in their hearths and homes, I experienced the cruelty of an unresponsive administration, the oppression of an administration without a heart, the callous lack of compassion that most of our people find at the hands of much of our administration. I then looked at the administrators thems lves—most of them dedicated young men and women, of extraordinarily high intelligence, deeply concerned about the people placed in their charge and yet, apparently, incapable of converting their enthusiasm and personal compassion into a responsive administration. I sought an answer to this riddle, a solution to this conundrum. That is how I decided to pose the question to the District Magistrates themselves. How could this possibly be wrong?

In any case, there was nothing clandestine about my encounters with District Magistrates. The first one was held at Bhopal. I invited Chief Minister Motilal Vora. to join us. He accepted and was with us in the meeting. The second one was at Hydorabad. I invited Chief Minister N. T. Rama Rao to accompany me to the encounter. For reasons best known to him, he haughtily declined. (Interruptions). I asked him once again at Hyderabad airport. He once again refused to come with me. How can the Opposition... (Interruptions). ... now turn around and say I went behind the backs of Chief Ministers to talk to District Magistrates?

When it came to meetings with village pradhans and sarpanches panchayat samiti chairmen and presidents of zila parshads, we took care to seek the cooperation of at least two Opposition-run State Governments in holding these sammelans. Chief Minister Jyoti Basu kindly agreed to cooperate and we held a most informative and useful Sammelan in Calcutta, in full view, I might add, of the representatives of that State's non-Congress Government. We were making arrangements with an Opposition-run Government for the South Zone Sammelan in Bangalore when that Government crumbled under the weight of its own inconsistencies. If the Janata Dal failed to host the South Zone Sammelan that was not on account of any failings on our part but only because of their own inability to hold out until the Panchayat representatives arrived.

We have consulted openly, frankly and freely with every echelon concerned: beginning with the common folk of our villages to whom I spoke; then the bureaucracy, including District Magistrates, Chief Secretaries and Secretaries to the Government of India; and then the Panchayat and Local Self-Government Ministers and Chief Ministers of States. It was never we who shied away from meeting them. Regrettably, however, some Opposition-run State Governments refused to send officials and even elected representatives to these encounters and then, in a shameful act of abnegation of governmental responsibility, failed to participate in the Conference of Chief Ministers which I called in early July.

We come to this House, Madam, at the culmination of a process of open, transparent consultation withou

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[Shri Rajiv Gandhi]

precedent in the history of independent India. The amendments we present are the distilled essence of the views of thousands of elected local body representatives, hundreds of District Magistrates, scores of senior Government servants and dozens of Ministers and Chief Ministers. There is no impropriety on our part. The only impropriety has lain in the discourtesy with which a well-intentioned invitation was turned down.

Madam, much play has been made by the Opposition of the proximity of the forthcoming general elections to the important legislation which this House will shortly be voting upon. I do not quite understand the point at issue here. Is it not a fact that we were elected to govern and legislate for a five-year period?

SHRI PARVATHANENI UP-ENDRA: Misrule.

SHRI RAJIV GANDHI: Is it not a fact that we were elected to serve the people of their development and progress for a five-year period? Should we stop governing and legislating only because elections are in the offing? It is the people who have given us this responsibility. It is to the people and the people alone—that we are responsible. (Interruptions). We reject this artful misinterpretation of parliamentary practice that would require us to desist from legislation because of the proximity of the polls.

In any case, Madam, it was at the very beginning of our present term of office, in the first broadcast I made to the nation in January 1985, that I outlined the plan we had in mind to make our administration responsive to the people's needs. I raised these issues in my speech at the Congress Centenary in Bombay in December 1985. In August 1986, this intention of Government was enshrined as the Twentieth

Point of the Twenty Point Programme under the rubric "Responsive Administration."

At that time, I must confess, we were in quest of managerial solutions to unresponsive administration. We were looking to a simplification of procedures, grievance redressal machinery, single-window clearances, computerisation and courtesy as the answers to the problem. As we went along, we discovered that a managerial solution would not do. What was needed was a systematic solution.

The Panchavati Raj and Nagarpalika Bills constitute the most significant systemic transformation in the governance of the Indian polity since the Constitution entered into force just under forty years ago. We learnt that a paternalistic administration cannot be a responsive administration. We learnt that a grassroot administration without political authority was like a meal without salt. We learnt that however well-intentioned our district bureaucracy might be, without effective elected authority the gap between the people and the bureaucracy could not be closed. We learnt that the vacuum created by the absence of local level political authority had spawned the power-brokers who occupy the gap between the people and their representatives in distant Vidhan Sabhas and the ever more remote Parliament. We learnt that corruption could only be ended by giving power to the Panchayats and making Panchayats responsible to the people. We learnt that inefficiency could only be ended by entrusting the people at the grassroot with the responsibility for their own development. We learnt that call-ousness could only be ended by empowering the people to send their own representatives to institutions of local self-government, by empowering the people to reject those who betray their mandate.

The Panchayati Raj and Nagarpalika Bills are not only instruments or bringing democracy and devolution to every chaupal and every chaupal and every chaupat, to every angan and every dalan. They are also a charter for ending bureaucratic oppression, technocratic tyranny, crass inefficiency, bribery, jobbery, nepotism, corruption and the million other malfeasances that afflict the poor of our villages, towns and cities. The Bills are the warrant for ending the reign of the power-brokers, of the intermediaries whom Shakespeare called "the caterpillars of the commonwealth."

These Bills fill a yawning gap in the country's polity. They are the result of a process that was started in the immediate aftermath of our victory and has great electoral been carried forward in carefully considered stages till it has ripened for consideration by our august Houses of Parliament. There is nothing sudden or surprising about the timing of these Bills.

There is another point I would wish to stress. Elections come and go. The consequences of these Constitutional Amendments will far outlast the outcome of the forthcoming These Amendgeneral elections. men will become a sacred obligation on all Governments, whether at the or in the States, whether tun by the Congress or by any Opposition party. There is nothing gimickly about our intentions. We are making democracy at the grossroots a solemn and ineluctable Constitutional obligation. Equally, we are making the devolution of administrative and financial powers to the local bodies an inascapable responsibility of all governments, now and in the future, here at the Centre and there in the States, a responsibility as much of Congress-run governments as of governments run by others. An election gimmick is a trick of the trade. A Constitutional Amendment is a solemn, long-term pledge. Ours is a pledge to the people. Those who thwart the people do so at grave risk to themselves. When the voter stands in the seclusion of

the voting booth, his hand will go down on the hand which clasps his as a friend.

With your permission, Madam, I would now like to deal with some of the matters of detail touched upon by participants in this debate.

It has been alleged that Schedules Eleven and Twelve infringe in some manner upon the legislative sovereignty of the State Legislatures and the freedom of action of State Governments in regard to responsibilities assigned to them by the Constitution. The confusion appears to arise out of confounding the Legislative Lists of the 7th Schedule and the. Lists incorporated in the proposed 11th and 12th Schedules. The Union, State, and Concurrent Lists detailed in the 7th Schedule deal with the respective Legislative competence of the Union, the States, and the Union and the States together. The 11th and 12th Schedules on the other hand constitute an illustrative list of subjects in respect to which development programmes might be implemented by Panchayats and Nagarpalikas respectively. These are subjects regarding which understanding at the local level is likely to be much more profound at that level than in some distant State capital and where implementation by local elected bodies is likely to be much more responsive to articulated pbulic need than the cold administrations of official agencies.

The 11th and 12th Schedules do not confer any legislative competence upon the local bodies. Nothing is taken away from the legislacompetence of State Legislatures. All that is indicated by the 11th and 12th Schedules is the path along which effective devolution might be pursued to render the Panchayats and Nagarpalikas into vibrant, dynamic, meaningful institutions of local self-government. It is explicitly stated in the Constitutional Amendments now before the House that it would be for the State Legislatures to lay down the Legislative

[RAJYA SABHA]

[Shri Parvathaneni Upendra]

parameters of devolution and for State Governments to give practical effect to these parameters. recognise that the precise pattern of devolution might vary from State to State. We leave it to the good sense of our people to endorse or reject through their vote the degree and nature of devolution conferred upon the Panchayats and Nagarpalikas by different State Legislatures and State Governments. Those State Governments that live up to the expectations of the people will receive the endorsement of the people. Those who fail the people will receive the rejection they deserve. Our sanction is the people's vote. The only threat we hold out to State Governments is the threat of their being rejected at the polls by whose Constitutional the people rights they transgress, by the people who feel deprived of the opportuto them by Constitutional nities Amendments.

Surprisingly, little has been said in this debate about the heart of the Amendments, which is the provisions of planning and implementation. It is undeniable that our planning has become increasingly removed from the perceptions and aspirations of our people at the grassroots. Such District planning as is taking place is largely formalistic in nature, a putting together by bureaucrats and technocrats of what they perceive to be in the interests of the people. The people themselves are not consulted at all, or are consulted but perfunctorily. Through Amendments, the primary responsibility for planning would devolve upon the Panchayats at every level, and each tier of the Nagarpalikas. Each local community, whether in a small village covered by a village Panchayat or in a village turning into a town governed by a Nagar Panchayat, or in a town governed by the Municipal Council or in a city governed by a Corporation would prepare its own plan for its won development. would particularly draw the atten-

tion of the House to the wording of the relevant provision. It provide in effect for any plan for economic development to incorporate its socia justice component. As it is, the provision for reservation ensures that the Panchayat and the Nagarpalika undertaking the planning exercise will be adequately weighted with the weaker sections of society. That in itself will contribute to a heightened social consciousness in the preparation of plans. But these Constitutional provisions go even further. They make the completion of any plan prepared by a Panchyatat or a Nagarpalika contingent upon the incorporation in the plan of its social justice component. In other words, whereas up till now even in so progressive a State as which has pioneered the social justice committees in panchayats, social justice has been an adjunct to the planning process. These Constutional amendments make social justice an integral element of the planning process. Plans prepare by panchayats, pahnchayat samitis and nagar palikus will then be filtered upward to the zila parishade for harmonising and consolidation by a committee elected by the members of the zila parished and the negar-This committee for dispalikas. trict planning incorporates members of the Scheduled Castes and the Scheduled Tribes in proportion to their population in the district and reserve 30 per cent of the seats for women. Thus the very composition of the district planning committee is such as to ensure the integration of social justice with economic planning in district plans. This holds true equally of the elected body being established for metropolitan planning. These constitutional amendments presage an entirely new era in planning not only in terms of detailed consultations at the grissroots but also in terms of ensuring social justice as an integral componen of the development process. As re gards implementation, there has bee a half-hearted attempt by some Members of the Opposition to raise alarm by pointing to one licunae

or the other in the 11th and the 12th Schedule. These digs would have a parpose if there had been any attempt to make the 11th and 12th Schedules either comprehensive or obligatory. We have made it amply clear that there two Schedules are illustrative in nature aimed at indicating practical ways in which the implementation of the programmes and projects. might be entrusted to elected local bodies, instead of being carried out as at present by cold, remote official agencies. It is by being held responsible for the implementation of programmes that local bodies will become turly responsible toth: people. It is when representativeness is combine with responsibility that responsive administration follows. Moreover, the location of the district planning committee in the zila parisnad and indeed its very creation provides the first-ever platform of rural urban interaction of developmental issues. This in itself will contribute to a higher awareness of various problems of social injustice and the remedial measures required to rectify them. Through the proposed metropolitan planning authroity, India becomes one of the first developing countries in the world to provide a platform for interaction between States and Central authorities and the elected representative of urban and adjacent rural local bodies, thus integrating the demands of social justice with the imperatives of economic growth. We have left it to State Legislatures and State Governments to determine the precise contours of the responsibility that will devolve on local bodies for the implementation of programmes. Some States will go further others. Some variations in the degree and pattern of devolution would be justified and acceptable. But any State Government which transgresses the spirit of these amendments will have to face the wrath of the people. We at the Centre have made a beginning in trusting the local bodies to implement their own programmes. The Jawahar Rozgar Yojna and the Nehru Rozgar Yojna are the

earnest of our commitment to placing responsibility for development administration squarely in the hands of the elected representatives of the people at the grassroots. No logner will the people have to run from one burggueratic closed door to another from one indifferent official to another. No longer will they have to bribe and capale their way to securing their legitimate rights. are bringing to an end the Kafkaesque nightmare through wnich the peohave lived. ple at the grassroots Their problems will now be solved at their doorsteps. Answerability will be within the very villages where they live. Accountability would be nailed to the panchay it ghar and the nagaroalika. Truth will not be ridden in ever more voluminous files and copboards bursting at the seams but will be revealed on the floor of the panchayat ghar and at the village rustings, on the floor of the town-hall and the hustings in every monalla.

As regards the sound finances of the panchayats and nagarpalikas, we propose entrusting this responsibility to the Fin nce Commissions envisiged in the Constitutional amendment. Here again, some of the comments made by Members opposite would appear to indicate that while they have glimpsed some of the parallel features between the Finance Commission established under articl 280 of the Constitution and the Finance Commissions proposed in the present amendment, they have not comprehended the essential differences between the two. Wnereas the Finance Commission established under article 280 effects the actual allocation of resources between the Centre and the States, the Finance Commissions referred to in this amendment would limit themselves to the principles on the basis of which allocation might be made between the States and the local bodies. The actual allocations will be made by the State Governments in the light of State legislation on the

[RAJYA SABHA]

[Shr Parvathaneni Upendra] subject and the principles recommended by the Finance Commissions.

We at the Centre are underkating an exercise to review nagar-paliku and panchayat finances with a view to seeing what steps might be taken to augment the availability of financial resources for local self-govern-ment. We would hope, the State Governments, both those run by our party and those run by the opposition parties would undertake a similar exercise in self-enlightenment.

The Constitutional amendment entrusts to the Comptroller and Auditor General the responsibility for causing the accounts of the local bodies to be prepared and audited in such manner as deems fit. Members opposite appear to have jumped to the conclusion that this means dismantling the existing State machinery for the examination and auditing of local bodies accounts. In our unless the CAG in his wisdom deems otherwise there would be no need to dismantle the existing State machinery nor undertake any substantial augmentation of the staff in the CAG's office. What the CAG is being asked being mandated to do is to examine existing procedures in different States for the preparation and audit of local bodies accounts and prescribe methods by which such accounts and auditing might be made stricter and less prone to is no question of abuse. There requiring the CAG to himself take over the direct responsibility for accounting and auditing. The State local fund auditing bodies would continue to exercise their functions but under the overall guidance and direction of the Comptroller and Auditor General.

I now turn to the dust being raised by the opposition over the role of the Election Commission. Here again it is a total misreading of the Constitutional amendment to suggest that the exitings machiner, for the conduct of elections to local bodies would have to be dismaniled. The Election Commission conduct the elections through the State electoral officers and their staff Also as elections are going to be regular and arbitrarily prolonged suspensions are to be outlawed it would be essential further strengthen the existing machinery. The important change we are effecting is not in centralising the conduct of elections but ir bringing the process of elections to the local bodies under the purview of the Election Commission.

In recent months the burden of responsibility on the Election Co mmission has been considerably increased. Legislative amendments undertaken in respect of the Rep resentation of the people Act and other legislations have greatly added to the workload of the Commission The responsibilities envisaged for them under the Panchayati Ra and the Nagar Palika Bills wil further increase the Chief Election Commissioner's responsibilities.

[Mr.Chairman in the Chair]

Mr. Chairman, Sir, we seek no confrontation on these Bills. It preparing these Bills we have drawn upon the experience of all Congress States as much as of non-Congress States. W: have freely and re peatedly acknowledged our deb to Opposition Governments lik those in West Bengal and Andhr Pradesh and the earlier Janata Go vernment in Karnataka who hav made innovative contribution to the improvement of panchayati re in our country.

DIPEN GHOSH SHRI Without amending the Constitution

SHRI RAJIV GANDHI : Equall do we owe a debt of gratitude to the pioneering Congress stalwart in Gujarat and Maharashtra wh

have the longest, unbroken and unblemished record of panchaya i raj in the country. There are negative lessons too to be learnt as we have freely and fully admitted from is inadequate or insufficient panchayati raj and nagar palika administration in some non-Congress as well as in some Congress States. There is no partisan politics in this. Our only interest is the national interest—the interest of development, the interest of the poor, the interest of the weak. We admit also that the objectives we seek to achieve are objectives which at various times in the past have been espoused by Opposition parties ranging all across the spectrum, from the Bharatiya Janata Party and its forcbearers to the two Communist Parties and their forebears. We invite all the parties in the House to join hands with us in passing these Bills.

The Bills are for the people. The Bills are for their welfare, their benefit. The Bills are to give power in the hands of the people. The Bills are to end the reign of power-brokers. The Bills are to entrust responsibility to the grassroots. The Bills are to give representative administration. The Bills are to involve the people's participation in planning and implementation in development and social-justice. The Bills are designed to democracy in the very foundations of our polity so that the superstructure of democracy in State capitals . and the national capital might be stable, sound and well-founded. The Bills represent the realisation of Mahatma Gandhi's vision. The Bills represent the fulfilment of Pandit Jawaherlal's dreams. The Bills are the outgrowth of Indiraji's endeavours. Sir, I invite the House to pass these Bills unanimously. Those who support these Bills will earn the people's gratitude. Those who oppose these Bills will fail the people and live to rue their lapse.

Mr. Chairman, Sir, I commend to this House the Constitution

(Sixty-fourth Amendment) Bill, 1989 and the Constitution (Sixty-fifth Amendment) Bill, 1989.

Thank you, Sir.

MR. CHAIRMAN: I shall first put the motion regarding the Constitution (Sixty-fourth Amendment) Bill, 1989, to vote. The question is...

SHRI LAL K. ADVANI (Madhya Pradesh): On a point of order. Sir, normally...

SHRI PARVATHANENI UP-ENDRA: Sir, all non-Members must leave the House. (Interruptions)

SHRI LAL K. ADVANI: If it had been one or two Members, I may not have raised this issue at all. But I would like to invite the attention of the Chair to Kaul and Shakdher, page 789, which says:

"When a division is about to be taken, only members of the House have the right to be present in the Inner Lobby and all other persons, including those to whom a courtesy right of access is allowed, must vacate it."

Namely Article 88 empowers Members of the other House also who are members of the Government to have access to this House, but not a right to vote in this House.

(Interruptions)

I know that. Mr. Chairman, if it had been only one or two, I would not raised it. After all a seat is reserved for the Prime Minister in this House even though he may be a Member of the other House. But there are several Mombers sitting here. I merely point to the fact that there is nothing obligatory, there is no right with me, but at the same time the preceding rulings and precedents say that it is better if he is not present in the House to avoid objections. So it is desiraonly pointing to the ble. I am desirability of this fact.

SHRI P. SHIV SHANKER: Mr. Chairman, is the hon. Member cas ing aspersions on those who are sitting here as Ministers.

SHRI LAL K. ADVANI : I have cast no aspersions on them.

SHRI P. SHIV SHANKER: It amounts to that. You need not bring it to the notice of the Ministers. They are very well aware of it. And it was unneces ary on your part to have raised this point.

SHRI LAL K. ADVANI : I said, I consider it desirable. That is all.

SHRI G. SWAMINATHAN : Sir, I stand on a point of order. The Ministers who are not Members, even though they are not Members of the House, have got every right to be present curing the division. That has always been so. No Minister can be asked to go from the House. Only others in the outside lobbies shall be asked to leave. When the Minis'er is present in the House, he cannot be asked to go ou and it will be casting aspersions on the office of the Minis'er. He has got every right to be b ere. (Interruptions)

MR. CHAIRMAN: Confusion seems to be ariling out of he fact that here is a confusion about being present in the House and being present in the inner lobby. They are not permitted, 'hey should not go to he inner lobby. They can be present in 'he House and that is what becomes clear in the next sema co. He says:

"Objection can be taken if such a member akes advantage of his presence and goes into the lobby." So the objection will be if they go into the lobby. It is very clear. The language is absolutely clear. You have been a Member of the Lok Sabha and you know the whole convention is also thing. The Lnowr to Shri Atal Bihari Vajpayee.

श्री घटल बिहारी बाजवे मी (मध्य प्रदेग) भाषति जी, **इ**ं भने ला**ब**ि में ाने व वान नहीं है प्योति कोई यहां पर बट प्रे कर होगा। पहुले बोट लाबो ह : करा था।

SHRI DIPEN GHOSH (West Bengal): The reference is to going into the lobby, i.e. when th voting takes place in the lobby That is why "inner lobby" is rel erred to.

MR. CHAIRMAN: My rulin is, the whole position is absolutely clear. (Interruptions) There can not be lobbing. The word user is "lobbying". Lobbing is to b avoided. That is why they are not permitted to be in the lobby.

SHRI DIPEN GHOSH: There are two me hods of voting-voting by pushing the button or by going to the lobby and marking. In case the voting is to take place by going to the lobby and marking, Members who are not Members of this House but have access to this House should not go to the lobby. That means, the presence of such Members during the voting is not desirable....(Interruptions)...

SHRI G. SWAMINATHAN: Voting is different. It is a question of raising the hand and also going to the lobby. When a Minister can be here by right, how can he ask him to go out?

(Interruptions)

SHRI GURUDAS DAS GUP-TA (West Bengal): Sir, the point is very clear.

MR. CHAIRMAN: I have heard it.

SHRI GURUDAS DAS GUPTA: Sir, I have a submission.

MR. CHAIRMAN: What is it?

SHRI GURUDAS DAS GUPTA: One Minute, Sir. My submission is that desirability says those who will participate in the voting should be present at the time of voting in the House itself. Those who have no right to participate in the voting, why should they be present? What is the reason?.. (Interruptions)... Why should all the others sit here? Those who piloted the Bill should be present? Why should others be present?

SHRI PARVATHANENI UP-ENDRA: Should all the 60 members of the Cabinet sit here? The Prime Minister has piloted the Bill. Let him sit.

SHRI P. SHIV SHANKER: This is a very strange argument, an argument which is against the Constitutional provisions.

(Interruptions)

SHRI VISHVJIT P. SINGH (Maharashtra): Sir, I crave your indulgence... (Interruptions)

SHRI A.G. KULKARNI (Mahatashtra): Sir, I want to say one thing. (Interruptions)

श्री चतुरातन मिश्र ः ाध्यक्ष महीव ; प्राज टाटल अजन्स किरानी है यह एन जन्द कर दीजिए ताकि प्रजन्स । जादा बोटिंग न पड़े ।

SHRI A.G. KULKARNI:
Sir, I want to oring to your notice that in the Rajya Sabha...
(Interruptions).... Nobody from the House goes out... (Interruptions)

SHRI VISHVIIT P. SINGH: Sir, as a junior Member of this House I would like to make a very small submission. We ought to hang our heads in shame today... (Interruptions)... We are all Members here... (Interruptions).... Do we have to vitiate the atmosphere so much as to say that we do not have mutual trust?...

(Interruptions)

SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh): It is misconduct. . . (Interruptions)

SHRI VISHVJIT P. SINGH It is amazing. I request her not to adopt this kind of an attitude... (Interruptions)

MR. CHAIRMAN: It is at their discretion. The Chair has no right to ask them to go out.

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MR. CHAIRMAN: Under article 368 of the Constitution, the motion will have to be adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting.

The Question is:

"That the Bill further to amend the Constitution of India (Sixtyfourth Amendment), as passed by the Lok Sabha, be taken into consideration."

The House divided.

MR. CHAIRMAN: Ayes: 157, Noes: 83

AYES -157

Ahluwalia, Shri S.S.
Alia Kumari
Alva, Shrimati Margareti
Amla, Shri Tirath Ram
Amrita Pritam, Shrimati
Anand Sharma, Shri
Ansari, Shri Mohamme i Amin
Antony, Shri A.K.

Bagrodia, Shri Santosh Bansal, Shri Pawan Kumar Barongpa, Shri Sushil Bekal Utsahi, Shri Bhajan Lal, Shri Bhandare, Shri Murlidhar Chandrakant Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shri Jitendrabhai Labhshanker Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Shri Krishan Kumar Chatterjee, Prof. (Mrs.) Asima

Darbara Singh, Shri
Deori, Shrimati Omen Moyong (
Desai, Shri Jagesh
Deshmukh, Shri Shaukarrao Narayanrao
Dharam Pal, Shri (

Dhusiya, Shri Sohan Lal
Dronamraju, Shri Satyanarayana

Chaturvedi, Shri Bhuvnesh?

Chavan, Shri S.B. Chowdhary Ram Sewak

Faguni Ram, Dr.

Fernandes, Shri John F.

Dubey, Shri Bindeshwari

Fotedar, Shri Makban Lal

Ganeshwar Kusım, Shri 📑

Ghuiran Azam, Shri

Gopalan, Shri R.T.

Gupta, Shri Vishwa Bandhu

Hanspal, Shri Harvendra Singh

Hanumanthappa, Shri H.

Hari Singh, Shri

Hashmi, Shri Shamim

Heptulla, Dr. (Shrimati) Najma

Musein, Shri M.F.

Jacob, Shri M.M.
Judhav, Shri Vithalrao Madhavrao
Jamuda, Shri Durga Prasad
Jani, Shri Jagadish
Jogi, Shri Ajit P.K.
John, Shri Valampuri
Joshi, Shrimati Sudha Vijay

Kailashpari, Shrimati

Kakodkar, Shri Purushottana

Kalita, Shri Bhubanoswar

Kalmadi, Shri Suresh

Kesri, Shri Sitaram

Khan, Dr. Abrar Ahmed

Khaparde, Miss Saroj

Khatun, Kumari, Sayoeda Kidwai, Dr. Mohd. Hashi a

Kollur, Shri M.L.

Koya, Shri B.V. Abdulla

Kulkarni, Shri A.G.

Kuthiravattom, Shri Thomas

Laxmi Narain, Shri

Looka, Shri Kahnu Charan

Lotha, Shri Khyomo

Madui, Shri Maulana Asad

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Maheudra Prasad, Shri Mahto, Shri Bandhu

Majhi, Shri Prithibi

Malaviya, Shri Radhakishan

Malik, Shri Mukhtiar Singh

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji

Mathur, Shri Manmohan

Matto, Shri Ghulam Raspol

Meena, Shri Dhuleshwar

Mirza Irshadbaig, Shrl

Michre, Dr. Jagannath Mishra, Shri Sheo Kumar Mishra, Shri Shiv Pratap Mittal, Shri Sar Paul Mohammad Yunus, Shri Mohan Singh, Shri Mohanty, Shri Subss Mohapatra, Shri Basudeb

Naik, Shri G. Swamy Narayanasamy, Shir V. Natarajan, Shrimati Jayanthi

Pachouri, Shri Suresh Pahadia, Shrimati Shanti Palaniyandi, Shri M. Pande, Shri Bishambhar Nath Pandey, Shrimati Manorame Pandey, Dr. Ratnakar Panwar, Shri B.L. Parmar, Shri Rajubhai A. Patel, Shri Chhotubhai Patel, Shri Vithalbhai M. Patil, Shrimati Paratibha Devisingh Patil, Shrimati Suryakanta Jayawaatrao . Pattnaik. Shri Sunil Kumar Paglia, Shri Naresh C.

Rafique Alam, Shri Rai, Shri Kaipnath Ramachandran, Shri S.K.T. Ramamurthy, Shri Taindivanam K. Ramanathan, Shri V. Ratan Kumari, Shrimati Rathwa, Shri Ramslub Ravi Shankar, Pt. Ray, Shri Deba Prasad Razi, Shri Syed Sibtey Reddy, Shel T. Chandrasekhar Richharia, Dr. Govind Das Sahay, Shri Dayanand Sahu, Shri Baikuotha Nath Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salaria, Shri Shabbir Ahmad Salve, Shri N.K.P. Satyac, Bahin, Shrimati

Sharme, Shri Chandan Sharma, Shri Satish Kumar Shly Shanker, Shri-P. Siddigi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Shrimati Pratibha Singh, Shri R.K. Dorendra Singh, Dr. Rudra Pratap Singh, Shri Surender Singh, Thakur Kamakhya Presed Singh, Shri Vishvjit P. Solanki, Shri Madhavsinh Sukul, Shri P. N. Swaminathan, Shri G. Swamy, Shri Subramanian

Taimur, Shrimati Syeda Anwara Tariang, Shri Jarlie E. Thakur, Prof. Chandresh P. Thakur, Jagatpal Singh Thakur, Shri Rameshwar Thakur, Shri Surendra Singh Thangkabalu, Shti K.V. Tiria, Kumari Sushila Topden, Shri Karma Tripathi, Shri Chandrika Prasad Tyagi, Shri Shanti

Vallullah, Shri Raoof Verma, Shri Kapil Verma, Shrimati Vecca Vikal, Shri Ram Chandra Vincent, Shri M. Yadav, Shri Ram Naresh NOES-83

Advani, Shri Lal K. Ailt Singh, Shri Amin, Shri Mohammed Ashwani Kumar, Shri Aurora, Sardar Jagjit Singh Baby, Shri M.A. Balanandan, Shri E. Balaram, Shri N.E. Belo. Shri T.R.

Basu, Shri Chitta Basumatary, Shri Amritlal Basu Ray, Shri Sunil Bhattacharjee, Pro.f Sourendra

Chakravarty, Shrimati Bijoya Chaudhuri, Shri Tridib Chautala, Shri Om Prakash Chowdhury, Shrimati Renuka

Das Gupta, Shri Gurudas

Gautam, Shri Anand Prakash Ghosh, Shri Dipen Gopalsamy, Shri V. Goswami, Shri Ramnarayan Gowda, Shri D.B. Chandre Gowda, Shri K.G. Thimm: Gurupadaswamy, Shri M.S.

Jaswant Singh, Shri Javali, Shri J.P. Jethamalani, Shri Ram

Kaldate, Dr. Bapu

Kalvala, Shri Prabhakar Rao Kar, Shri Narayar Kiruttinan, Shri Pasumpon Tha. Kunjachin, Shri P.K. Lakshmanna, Prof. C. Lather, Shri Mohinder Singh Ledger, Shri Daviq

Mahajan, Shri Pram 1
Maheswarappa, Shri K.G.
Mahishi, Dr. (Shrimati) Sarojini
Malaviya, Shri Satya Prakash
Maran, Shri Murasoli
Mehta, Shri Chimanbhai
Mishra, Shri Chaturanan
Mishra, Shri Kailash Pati
Moraraka, Shri Kamal
Mukherjee, Shrimati Kanak
Mukherjee, Shri Samar

Nallasivan, Shri A.

Padmanabhain, Shri Mentay Patil, Shri Vishwasrao Ramrao Poddar, Dr. R.K. Quasem, Shri Mostafa Bin Radhakrishna, Shri Puttapaga Rahman, Shri Mohd. Khalpelur Rai, Shri Ratha Bahadur Rajangam, Shri N. -Raju, Shri J.S. Rao, Shri Gopala Rao Rao, Shri Moturu Hanumantha Rao, Shri Yalla Sesi Bhushana. Reddy, Shri B. Satyanarayan Reddy, Dr. G. Vijaya Mohan Reddy, Dr. Narreddy Thulssi Saikia, Dr. Nagen Spindia, Shramati Vijaya Raja Sen, Shui Ashis Sen, Shri Sakomal Sidfigui, Shri Abdul Samad Singh, Shri Ram Awadhesh Sinha, Shri Yashwant Sivaji, Dr. Yelamanchili Sreedharan, Shri Arangil Talari Manohar, Shri Upendra, Shri Parvathaneni Vagnela, Shri Shaaker Sinh Vijoavee, Shri Atal Bihari Venkatraman, Shri Tindiyanam G. Verma, Shri Ashok Natu-Vocata, Sivi Vicentra Viduthalai Vizumbi, Shri Ya fav, Shri Is'i Duit Yadav, Shri Sharad

The motion was not carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

SHRI M.S. GURUPADA-SWAMY: I ask the Prime Minister to accept the verdict honourably and send his resignation. In view of a

Barongpa, Shri Sushil

the mandate and in view of the parliamentary tradition, I ask the Prime Minister to resign (Interruptions). In view of the democratic conventions, I ask the Prime Minister to tender his resignation.

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MR. CHAIRMAN: I put the second Bill to vote. There is an amendment by Shri Satya Prakash Malaviya for reference of the Constitution (Sixty-fifth Amendment) Bill, 1989 to a Select Committee of Rajya Sabha.

SHRI SATYA PRAKASH MALAVIA : Sir, I am not pressing amendment.

The amendment was, by leave, withdrawn.

MR. CHAIRMAN: Now, I put the second Constitution Amendment Bill to vote.

The question is:

"That the Bill further to amond the Constitution of India (Sixty fifth Amendment), as passed by the Lok Sabha, be taken into consideration."

The House Divided.

MR. CHAIRMAN: In order to avoid any confusion, slips are distributed. Each Member will mention his Division number and will write yes or no and put his signature so that we will have the record.

MR. CHAIRMAN: Ayes 157,

Noes

-83

AYES-157

Ahluwalia, Shri S.S.
Alia Kumari
Alva, Shrimati Margaret
Amla, Shri Tirath Ram
Amrita Pritam, Shrimati
Anand Sharma, Shri
Ansari, Shri Mohammed Amin
Antony, Shri A.K.

Bagrodia, Shri Santosh Bansal, Shri Pawan Kumar Bekal Utsahi, Shri
Bhajan Lal, Shri
Bhandare, Shri Murlidhar Chandrakant
Bhardwaj, Shri Hansraj
Bhatia, Shri Madan
Bhatt, Shri Jitendrabhai Labhshanker
Bhattacharjee, Shri Kamalendu
Bhim Raj, Shri
Birla, Shri Krishan Kumar

Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chavan, Shri S.B. Chowdhary Ram Sewak

Darbara Singh, Shri
Deori, Shrimati Omem Moyong
Desai, Shri Jagesh
Deshmukh, Shri Shankarrao Marayanrao
Dharam Pal, Shri
Dhusiya, Shri Sohan Lal
Dronamraju, Shri Satyanarayana
Dubey, Shri Bindeshwari

Faguni Ram, Dr. Fernandes, Shri John B. Fotedar, Shri Makhan Lal

Ganeshwar Kusum, Shri Ghufran Azam, Shri Gopalan, Shri R.T. Gupta, Shri Vishwa Bandhu

Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Hari Singh, Shri Hashmi, Shri Shamim Heptulla, Dr. (Shrimati) Najma Husain, Shri M.F.

Jacob, Shri M.M.
Jadhav, Shri Vithalrao Madhavrao
Januda, Shri Durga Prasad
Jani, Shri Jagadish
Jogi, Shri Ajit P.K.
John, Shri Valampuri
Joshi, Shrimati Sudha Vijay

Kailashpati, Shrimati Kakodkar, Shri Purushottam Kalita, Shri Bhubaneswar Kalmadi, Shri Suresh

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